SEBI/LAD/DoP-1/GO/01/2019

SECURITIES AND EXCHANGE BOARD OF INDIA GENERAL ORDER DELEGATION OF POWERS

In terms of Section 19 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), the Board is empowered to delegate such of its powers and functions by general or special Order in writing, to any member, officer of the Board or any other person subject to such conditions, as may be specified in the Order.

- 2. Accordingly, the Board had issued a General Order on April 21, 2003 delegating various powers and functions to the members and officers of the Board, as approved by Board in its meeting held on 28th March, 2003 vide the Securities and Exchange Board of India (Delegation of Financial Powers) Order, 2002 and the Securities and Exchange Board of India (Delegation of Administrative and Functional Powers) Order, 2002. The said General Order was replaced by the Board with General Order dated May 3, 2010 giving effect to the decision of the Board in its meeting held on March 28, 2010. The Board in its meeting held on November 19, 2014 decided to replace the General Order of 2010 with a new Order. Accordingly, the Securities and Exchange Board of India (Delegation of Powers) Order, 2015 dated January 09, 2015 superseded the earlier General Order.
- 3. Based on the experience of administrating the earlier General Order the Board in its meeting held on June 27, 2019 has decided to replace the Securities and Exchange Board of India (Delegation of Powers) Order, 2015 with a new Order.
- 4. Now, therefore, the Board issues this Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) Order, 2019 in supersession of the earlier General Order. This Order shall come into force with immediate effect.

Sd/Date: July 31, 2019
Place: Mumbai

Sd/AJAY TYAGI

CHAIRPERSON

SECURITIES AND EXCHANGE BOARD OF INDIA

General

CHAPTER-I

Preliminary

In exercise of the powers conferred under section 19 of the Securities and Exchange Board of India Act, 1992, the Board has delegated its statutory and financial powers and functions to such members or officers of the Board as specified in this Order.

1. Short Title and Commencement:

- (1) This Order may be called the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) Order, 2019.
- (2) Save as otherwise specified, this Order shall come into force with immediate effect.

2. Definitions.

- (1) In this Order, unless the context otherwise requires,-
 - (a) "Act" means the Securities and Exchange Board of India Act, 1992 (15 of 1992);
 - (b) "Assistant General Manager" means an officer of the Board in the Grade C;
 - (c) "Assistant Manager" means an officer of the Board in the Grade A;
 - (d) "Board" means the Securities and Exchange Board of India constituted under section 3 of the Act;
 - (e) "¹[Chairperson]" means the Chairman of the Board;
 - (f) "Chief General Manager" means an officer of the Board in the Grade F;
 - (g) "Delegatee" means the members or officers of the Board specified to exercise the respective powers and functions;
 - (h) "Deputy General Manager" means an officer of the Board in the Grade D;
 - (i) "Division Chief" means an officer of the Board in the Grades D to F;
 - (j) "Executive Director" means an officer of the Board who is appointed as such by the Board;
 - (k) "General Manager" means an officer of the Board in the Grade E;
 - (l) "Local Office" means a local office of the Board as established under sub-section (4) of section 3 of the Act;
 - (m) "Head Office" means the office of the Board at Mumbai, as specified under subsection (3) of section 3 of the Act;
 - (n) "Manager" means an officer of the Board in the Grade B;
 - (o) "Regional Director" means an officer not below the rank of Division Chief, who is in-charge of a Regional Office;
 - (p) "Regional Office" means the office of the Board established under sub-section (4) of section 3 of the Act;

¹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*Chairman*".

- (q) "Schedule" means any of the Schedules appended to this Order;
- (r) "Securities laws" means the Act, the Securities (Contracts) Regulation Act, 1956 (42 of 1956), the Depositories Act, 1996 (22 of 1996), such provisions of the Companies Act, 2013 (18 of 2013) as administered by the Board and the relevant Rules and Regulations made thereunder;
- (s) "Whole Time Member" means the Member of the Board appointed and designated as such by the Central Government.
- (2) Words and expression used and not defined in this Order shall have the same meanings, if any, respectively assigned them to them by or under the securities laws;
- (3) The abbreviations used in this Order have been explained and given in the Schedule.
- 3. (1) This Order is in addition to and not in derogation of the delegation of powers and functions specified under the securities laws and to the special orders which the ¹Chairperson, in exercise of powers under sub–section (3) of section 4 of the Act, may issue from time to time;
 - (2) The powers and functions delegated to any member or officer of the Board or authority under this Order may be exercised by any officer or authority, higher in grade or rank or position to her.
- ²[3A. The provisions of this Order pertaining to delegation of the powers and functions of the Board under any law shall, *mutatis mutandis* apply, to similar powers and functions of the Board under other laws, unless such powers and functions under that law have been specifically delegated herein.]
 - 4. The powers and functions delegated to Executive Directors in the Order may be exercised by the CGM in charge of the department, if so designated by the ¹Chairperson when the department is not supervised by an ED.
 - 5. In exercise of the powers and functions in respect of registration/ approvals related to intermediaries, the ED concerned may seek guidance of the CoED in appropriate cases.
 - 6. The powers and functions delegated to an RD or DGM in the RO/LO may be exercised by the Officer-in- charge of RO/LO, as the case may be.
- ³[6A. The powers and functions delegated to a CGM may be exercised by the Vertical Head in the rank of General Manager.]
 - 7. The ¹Chairperson shall have the power to remove any difficulties in the interpretation or application of the provisions of this Order.

8. Repeal and saving.

² Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022.

³ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Fourth Amendment) Order, 2022, w.e.f. 7.12.2022.

- (1) The Securities and Exchange Board of India (Delegation of Powers) Order, 2015 dated January 9, 2015, including all its subsequent modifications, is hereby repealed.
- (2) Notwithstanding such repeal of the Securities and Exchange Board of India (Delegation of Powers) Order 2015 or any other Order in that regard and modifications made thereto, any powers and functions exercised by the delegated authority thereunder, shall be deemed to have been done or taken under the corresponding delegation of powers and functions under this Order.

PART A. DELEGATION OF REGULATORY POWERS AND STATUTORY FUNCTIONS CHAPTER- I: DELEGATION OF POWERS AND FUNCTIONS UNDER THE ACT

Sl. No.	Nature of Delegation	Delegatee
1.	Determination of conflict of interest under	¹ Chairperson
	Section 7A	
2.	⁴ [Memorandum for Board Meetings/Issuance	of Regulations under Section
	30	
	a. Approval of the Board Memorandum	WTM
	b. Signing the Board Memorandum	CGM
	c. Action Taken Report on the decisions of the	ED
	Board	

⁴ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Third Amendment) Order, 2022, w.e.f. 03.11.2022. Before substitution, the table was as under:

2.	Memorandum for Board Meetings/Issuance of Regulations under Section 30		
	a.	Signing the Board Memorandum	CGM
	b.	Approval of the Board Memorandum	WTM
	c.	Action Taken Report on the decisions of the	ED
		Board	
	d.	Consequential or incidental changes to the Regulations while implementing the decision of the Board	Chairperson

Sl. No.	Nature of Delegation	Delegatee
	d. Consequential or incidental changes to the	Chairperson
	Regulations while implementing the	
	decision of the Board	
	e. Approval of the Draft Minutes at Department level	WTM
	f. Consolidated draft Minutes	Chairperson
	g. Approval for Web upload of Board Agenda Note and Minutes on SEBI website	WTM
	h. Uploading of Agenda Notes and Minutes on SEBI website]	ED – Board Cell
3.	Guidelines/Schemes/Circulars under Section	
	11(1)	
	a. Approval of Circular/Guidelines/ Schemes	ED
	b. Signing of Circular/ Guidelines/ Schemes	DGM
4.	Recognition of SRO under Section 11(2)(d)	Panel of WTMs not
	including grant of in-principle approval	including the WTM
		administrative in-charge
5.	a. Calling for information from SE, MFs,	Inspecting Authority/
	intermediaries, SROs and any persons under	Investigating Authority/
	Section 11(2)(i), 11A, or 12A or under various	/RD/CGM/RCO
	Regulations	
	b. Approval for calling for information from	DGM
	above mentioned entities in respect of any	
	complaints or inquiry or <i>suo motu</i> for regulatory	
	or supervisory purposes.	
	Issuance of letters/e-mails/notice for the above	AM
6.	Ordering inspection / inquiry / audit of SEs,	CGM
	MFs, CCs, registered entities, SROs and other	
	persons associated with the securities market	
	under Section 11(2)(i)	
7.	Calling for information and record from any	DGM/Investigating
	bank, any other authority or Board or	Authority/RD/RCO
	corporation under Section 11(2)(ia)	

Sl. No.	Nature of Delegation	Delegatee
8.	Approval to call for information and record from	DGM/Investigating
	persons not associated with the securities market	Authority
	under Section 11(2)(ia)	
	Issuance of letters/e-mails/notice for the above	AM
9.	Approval for calling for information with	DGM/Investigating
	authorities having functions similar to those of	Authority
	Board, in matters relating to the prevention or	
	detection of violations in respect to the	
	provisions of other laws as stated in Section	
	11(2)(ib) of the Act	
	Issuance of letters/e-mails/notice for the above	AM
10.	Approval for furnishing for information with	
	authorities having functions similar to those of	
	Board, in matters relating to the prevention or	
	detection of violations in respect to the	
	provisions of other laws as stated in Section	
	11(2)(ib) of the Act	ED
	Issuance of letters/e-mails/notice for the above	AM
11.	Approval for calling for information from	DGM/Investigating
	⁵ [*****] agencies approved by the Board under	Authority
	Section 11(2)(la)	
	Approval for furnishing information to agencies	ED
	approved by the Board under Section 11(2)(la)	
	Issuance of letters/e-mails/notice for the above	AM
12.	Ordering inspection under Section 11(2A)	CGM
13.	Exercising powers under Section 11(3)	DGM/RCO

⁵ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "or furnishing information to".

Sl. No.	Nature of Delegation	Delegatee
14.	6[****	*****]
15.	Passing of order of attachment under Section	WTM
	11(4)(e)	
16.	Seeking confirmation of the attachment from the	CGM (Prosecution
	Special Court	Division).
17.	Issuing Orders under Section 11A(1)(b)	
	a. General Order	¹ Chairperson
	b. Special Order	WTM
18.	Specify requirements for listing, transfer of	¹ Chairperson
	securities, etc. under Section 11A (2)	
19.	7[Issue of Directions / Orders under Sections	WTM
	11(1), 11(4), 11(4A), 11B(1), 11B(2), 11D or	
	any regulations framed by SEBI	
	(In cases where interim, confirmatory or	
	revocation order is envisaged in the matter)	
	revocation order is envisaged in the matter)	
	Provided that where there is situation of position	ED* authorised by the
	of WTM being vacant in the Board /conflict of	Chairperson
	interest/recusal by WTM/Court direction etc.	(*The power so delegated may
	until filling up of vacancies of WTM and their	be exercised by ED till the
	taking charge.	passing of final order in the
		matter)]
⁸ [19A.	Issuing of Directions/Orders under Sections	CGM/ED/WTM]
	11(1), 11(4), 11(4A), 11B(1), 11B(2), 11D or	
	any regulations framed by SEBI	
	(Where no interim, confirmatory or revocation	
	order is envisaged in the matter)	

⁶ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "*Passing of interim or final order under Section 11(4) – WTM*".

⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Third Amendment) Order, 2023, w.ef. 1.8.2023. Before substitution the words were: Issue of Directions / Orders under [Sections 11(1), 11(4), 11(4A), 11B(1), 11B(2), 11D or any regulations framed by SEBI (In cases where interim, confirmatory or revocation order is envisaged in the matter)- WTM.

⁸ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sl. No.	Nature of Delegation	Delegatee
20.	Order investigation and appoint investigating	ED
	authority under Section 11C	
21.	9[****	*****]
22.	Approval for issuance of the show cause	CGM
	notice(s) in respect of proceedings under Section	
	11(1), 11(4), ¹⁰ [11(4A), 11B(1), 11B(2)], 11D,	
	12(3), 15I(3) of the SEBI Act or under the	
	Regulations	
		DGM
	Signing and Issuing the show cause notice	
	(This delegation shall be deemed to have come	
	into force with effect from January 3, 2019)	
22	Approval for initiation of proceedings under	WTM
23.	section 11(4A) and 11B(2)	VV 1 1VI
24.	11[****	*****]
	Issuing and signing show cause notice(s) in	
	respect of proceedings under Section 11(4A) and	
	11B(2) of the SEBI Act read with Securities	
25.	and Exchange Board of India (Procedure for	DGM
	Holding Inquiry and Imposing Penalties) Rules,	
	1995	
26		ED
26.	Appointment of Designated Authority under Section 12(3) read with Intermediaries	ED
	()	
	Regulations	

⁹ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "*Cease and desist order under Section 11D – WTM*".

¹⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "11B".

¹¹ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Approval of show cause notice(s) in respect of proceedings under Section 11(4A) and 11B(2) of the SEBI Act read with Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties) Rules, 1995 – WTM".

Sl. No.	Nature of Delegation	Delegatee
27.	Order of suspension or cancellation of	¹² [WTM/ED/CGM*
	registration under Section 12(3) or other	(*The authority which is
	directions under the Intermediaries Regulations	competent to grant
		registration certificate
		shall be competent to order
		cancellation or suspension
		of registration.)]
¹³ [27A.	Order under section 12(3) read with regulation	CGM]
	30A of the Intermediaries Regulations	
28.	Approval for adjudication proceedings	¹⁴ [ED of the relevant
		operational department]
	Appointment of Adjudicating Officer under	
	Section 15-I	¹⁵ [CGM in charge of
		EFD1]
29.	Signing and communicating the Order	DGM
	appointing Adjudicating Officer / Designated	
	Authority / Enquiry officer	
30.	Approval for initiation of proceedings to revise	CoED ¹⁶ [excluding the ED
	the order of Adjudicating Officer under section	where such ED is the
	15-I(3)	Adjudicating Officer]
31.	Order under section 15-I(3)	WTM
	¹⁷ [(Where Adjudication order has been passed	
	by ED)]	
¹⁸ [31A	Order under section 15-I(3)	ED/WTM]
	(Where order has been passed by Adjudicating	
	Officer other than ED)	

¹² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "WTM".

¹³ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022.

¹⁴ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*ED*".

¹⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "ED in charge of EFD".

¹⁶ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

¹⁷ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

¹⁸ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sl. No.	Nature of Delegation	Delegatee
32.	Furnishing statements/returns, etc., under	WTM
	Section 18(1)	
33.	Approving prosecution under	
	a. under section 24(1) and 11C(6)	WTM
	b. Section 24(2)	CGM
34.	Recommending an application for	i. For matters u/s 24 (1)-
	Compounding u/s 24A	Panel of WTMs
		ii. For matters u/s 24 (2)-
		a. DGM of
		Prosecution
		Division for HO
		cases
		b. In case of
		ROs/LOs, RD or
		DC who is handling
		the prosecution
		cases
		iii. In any other case
		In case of HO cases - CGM
		In case of ROs/LOs - RD
35.	Recommendation for grant of immunity under	WTM
	Section 24B	
36.	General or special order authorising any officer	WTM
	to exercise the power of Recovery Officer under	
	section 28A	
37.	Reference for initiation of recovery proceedings	DGM
	under section 28A	
38.	Recommendation to the Central Government to	¹ Chairperson
	amend/frame Rules under section 29	

Sl. No.	Nature of Delegation	Delegatee
39.	Signing of notifications of regulations after the policy/draft regulations are approved by the Board.	¹⁹ [ED of LAD]
40.	Consequential or incidental changes to the any	¹ Chairperson
	Regulations while implementing the decision of the Board.	
41.	Powers under the SEBI Act, Rules, ²⁰ [Regulations, Circulars, Guidelines, etc.] for which no delegation has been provided herein	¹ Chairperson, Whole Time Member or any other officer of the Board as may be authorised by the ¹ Chairperson
²¹ [42.	Signing and affirming affidavit, reply, application, complaint, petition, written statement, counter etc. to be filed before any Court, Tribunal, Forum, Authority, etc., on behalf of SEBI. For appearing as witness for deposing/giving evidence on behalf of SEBI in any Court or	AM of the concerned OD with approval of DGM. If matter pertains only to question of law, AM of LAD/EFD with approval of DGM.
	proceedings.	Existing Employees – Any officer not below the rank of AM with approval the reporting officer. Former Employees and others - with approval of DGM of EFD or LAD.]

Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "Chairman".
 Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.
 Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment)

²¹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019.

CHAPTER-II

DELEGATION OF POWERS AND FUNCTIONS UNDER THE SC(R) ACT, 1956 AND THE SC(R) RULES, 1957

Sr. No.	Nature of Delegation	Delegatee
1.	Order under Section 6(3)(a)	ED
2.	Order to appoint inquiry officer under	ED
	Section 6(3)(b)	
3.	Make Rules or direct to make Rules	¹ Chairperson
	under Section 8	
4.	Approve Rules / Bye-laws under Section	ED
	7A, 8A, 9 and make or amend Rules /	
	Bye-laws of stock exchanges / CCs under	
	Section 10	
5.	Approval for amendments in Articles,	DGM
	Rules, Bye-laws, etc., subsequent to	
	SEBI Circular or as per approved policy	
6.	Dispense with the condition of previous	CGM
	publication of Bye-laws, Rules, Articles,	
	etc., of SE, CCs	
7.	Supersede / reconstitute governing body	¹ Chairperson
	of a SE / CC under Section 11	
8.	Suspend business of SE/CC under	WTM
	Section 12	
9.	Issue directions under Section ²² [12A(1)]	WTM
	and/or 12A(2)	
	(In the matters of Market Infrastructure	
	Institutions and other entities)]	
²³ [9A.	Issuing of directions/orders under section	CGM/ED/WTM]
	12A(1) and/or 12A(2)	

Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)
 (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "12A".
 Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2022, w.e.f. 25.7.2022.

Sr. No.	Nature of Delegation	Delegatee
	(Directions under section 12A(1) in the	
	matters of entities other than Market	
	Infrastructure Institutions)	
	(Orders under section 12A(2) in the	
	matters of Market Infrastructure	
	Institutions and other entities)	
10.	24[****	*****]
11.	Approval for issuance of the show cause	CGM
	notice(s) in respect of proceedings under	
	Sections 4, 5, 6, 8, 11, 12,12A, 23-I(3)	DGM
	etc.	DOM
	Signing and issuing the show cause	
	notice	
	(This delegation shall be deemed to have	
	come into force with effect from January	
	3, 2019)	
12.	Approval for initiation of proceedings	WTM
	under Section 12A(2)	
13.	25[****	*****
	Issuing and signing show cause notice(s)	
	in respect of proceedings under Section	
14.	12A(2) read with Securities Contracts	DGM
14.	(Regulation) (Procedure for Holding	DOM
	Inquiry and Imposing Penalties) Rules,	
	2005	

²⁴ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Passing of order under Section 12A(2) read with Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 – WTM".

²⁵ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Approval of show cause notice(s) in respect of proceedings under Section 12A(2) read with Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 – WTM".

Sr. No.	Nature of Delegation	Delegatee
15.	Issue notifications under Section 13	¹ Chairperson
16.	Prohibit contracts under Section 16	¹Chairperson
17.	Policy of license under Section 17	¹Chairperson
18.	Notification under Section 18(2)	¹Chairperson
19.	Approval for adjudication	²⁶ [ED of the relevant operational
		department]
	Appointment of Adjudicating Officer	
	(AO) under Section 23-I	²⁷ [CGM in charge of EFD1]
20	Approval for initiation of proceeding to	CoED
	revise the order of Adjudicating Officer	
	under section 23-I(3)	
21.	Order under section 23-I(3)	WTM
22.	Signing of Order communicating	DGM
	appointment of AO	
23.	General or special order authorising any	WTM
	officer to exercise the power of Recovery	
	Officer under section 23JB	
24.	Reference for initiation of recovery	DGM
	proceedings under section 23JB	
25.	Recommending an application for	i. For matters u/s 23 M(1)- Panel of WTMs
	Compounding under section 23N	ranei of wilvis
		ii. For matters u/s 23M (2)-
		a. DGM of the
		Prosecution Division for HO Cases
		b. For RO/LO case, RD
		or the DGM who is handling the
		prosecution cases
		iii. In any other case

²⁶ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "ED".

²⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "ED in charge of EFD".

Sr. No.	Nature of Delegation	Delegatee
		a. In case of HO cases - CGM
		CGIVI
		b. In case of ROs/LOs - RD
26.	Recommendation for grant of immunity	WTM
	under Section 23O	
27.	Notification under Section 28(2)	¹ Chairperson
28.	Memorandum for Board Meetings/	
	Issuance of Regulations under Section	
	31	
	a. Signing the Board Memorandum	CGM
	b. Approval of the Board Memorandum	WTM
	c. Action Taken Report on the	ED
	decisions of the Board	ED
	d. Consequential or incidental changes	¹ Chairperson
	to the Regulations while	Champerson
	implementing the decision of the	
	Board	
29.	Guidelines / Schemes / Circulars under	
	SC(R)A	
	a. Approval of Circular/Guidelines/	ED
	Schemes	
	b. Signing of Circular/ Guidelines/	DGM
	Schemes	
30.	Nominate persons as member of the	WTM
	Governing Board of stock exchanges /	
	CC under Rule 10 of the SCRR	
31.	Waive or relax strict enforcement of	WTM
	listing requirement under Rules 19 (6A)	
	and (7) of the SCRR and Regulations	

Sr. No.	Nature of Delegation	Delegatee
²⁸ [32.	Waive or relax strict enforcement of listing requirement under Rule 19(2)(b) of SCRR under provisions of the Circulars issued from time to time regarding Schemes of Arrangement by Listed Entities.	Cases where all clauses of Circular complied with – DGM; Otherwise–CGM]
33.	a. Case specific relaxation from Rule 19(2)(b)b. Relaxation of strict enforcement of other SCR Rules	First time relaxation – ¹ Chairperson; Subsequent similar cases – ²⁹ [WTM]
34.	Signing of notifications of regulations after the policy/draft regulations are approved by the Board.	³⁰ [ED of LAD]
35.	Recommendation to the Central Government to amend/frame Rules under section 30	¹ Chairperson
36.	Powers under the SCRA, Rules and Regulations for which no delegation has been provided herein	¹ Chairperson or any other officer not below the rank of Executive Director, authorised by ¹ Chairperson.
³¹ [37.	Signing and affirming affidavit, reply, application, complaint, petition, written statement, counter etc. to be filed before any Court, Tribunal, Forum, Authority, etc., on behalf of SEBI.	AM of the concerned OD with approval of DGM. If matter pertains only to question of law, AM of LAD/EFD with approval of DGM.
	For appearing as witness for deposing/giving evidence on behalf of SEBI in any Court or proceedings.	Existing Employees – Any officer not below the rank of

²⁸ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "Waive or relax strict enforcement of listing requirement under Rule 19(2)(b) of SCRR under provisions of the Circulars dated February 4, 2013 and May 21, 2013- ED".

²⁹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the word was "*ED*".

³⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "Chairman".

³¹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019.

Sr. No.	Nature of Delegation	Delegatee
		AM with approval the reporting officer.
		Former Employees and others -
		with approval of DGM of EFD or LAD.]

CHAPTER-III

DELEGATION OF POWERS AND FUNCTIONS UNDER THE DEPOSITORIES ACT, 1996

Sr. No.	Nature of Delegation	Delegatee
1.	Approval to call for information from any	DGM
	issuer, depository, participant or beneficial	
	owner relating to securities held in a depository,	
	under Section 18(1)(a) or SEBI (Depositories	
	and Participants) Regulations, 2018 or in	
	respect of any complaints or enquiry or for any	
	regulatory or supervisory purposes.	
	Issuance of letters/e-mails/notice for the above	AM
2.	Ordering enquiry under Section 18(1)(b)	WTM
3.	Ordering inspection under Section 18(1)(b)	CGM
4.	Issue directions under Section ³² [19(1) and	WTM
	19(2)	
	(In the matters of Market Infrastructure	
	Institutions and other entities)]	
³³ [4A.	Issuing of directions/orders under section 19(1)	CGM/ED/WTM]
	and 19(2)	
	(Directions under section 19(1) in the matters of	
	entities other than Market Infrastructure	
	Institutions)	
	(Orders under section 19(2) in the matters of	
	Market Infrastructure Institutions and other	
	entities)	

³² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "19".

³³ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2022, w.e.f. 25.7.2022.

Sr. No.	Nature of Delegation	Delegatee
5.	34[****	*****]
6.	Approval for issuance of the show cause	CGM
	notice(s) in respect of proceedings under	
	Sections 3, ³⁵ [19(1), 19(2)] and 26(3), Section	
	19H(3) or under the Regulations	
	Signing and Issuing the show cause	DGM
	(This delegation shall be deemed to have come	
	into force with effect from January 3, 2019)	
7.	Approval for initiation of proceeding under	WTM
/.	Section 19(2)	VV 1 1V1
8.	36[****	*****
	Issuing and signing show cause notice(s) in	
9.	respect of proceedings under Section 19 (2) read	DCM
9.	with Depositories (Procedure for Holding	DGM
	Inquiry and Imposing Penalties) Rules, 2005	
10.	Approval for adjudication	³⁷ [ED of the relevant
		operational department]
	Appointment of AO under Section 19H	³⁸ [CGM in charge of
	11	EFD1]
11.	Approval for revision of the order of	CoED
	Adjudicating Officer under section 19H(3)	

³⁴ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Passing of order under Section 19 (2) read with Depositories (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 – WTM".

³⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "19,".

³⁶ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Approval of show cause notice(s) in respect of proceedings under Section 19 (2) read with Depositories (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 – WTM".

³⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*ED*".

³⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "*ED in charge of EFD*".

Sr. No.	Nature of Delegation	Delegatee
12.	Order under section 19H(3)	WTM
13.	General or special order authorising any officer to exercise the power of Recovery Officer under section 19IB	WTM
14.	Reference for initiation of recovery proceedings under section 19IB	DGM
15.	Signing of order communicating appointment of AO	DGM
16.	Recommending an application for Compounding u/s 22A	 i. For matters under Section 20(1)- Panel of WTMs ii. For matters under Section 20(2)- (a) DGM of the Prosecution Division for HO cases (b) For RO/LO cases - RD or the DGM who is handling the prosecution cases. iii. In any other case (a) In case of HO cases -
		CGM (b) In case of ROs/LOs - RD
17.	Recommendation for grant of immunity under Section 22B	WTM
18.	Memorandum for Board Meetings/ Issuance of Regulations under Section 25	
	a. Signing the Board Memorandum	CGM
	b. Approval of the Board Memorandum	WTM
	c. Action Taken Report on the decisions of the Board	ED

Sr. No.	Nature of Delegation	Delegatee
	d. Consequential or incidental changes to the Regulations while implementing the decision of the Board	¹Chairperson
19.	Guidelines / Schemes / Circulars under the Depositories Act a. Approval of Circular/Guidelines/ Schemes	ED
	b. Signing of Circular/ Guidelines/ Schemes	DGM
20.	Approval of Bye-laws or amendments in the Bye-laws of the Depositories under Section 26 (1)	ED
³⁹ [20A.	Approval for amendments in bye-laws of the Depositories, subsequent to SEBI Circular or as per approved policy	DGM]
21.	Direct depositories to make or amend Bye-laws under Section 26(3)	WTM
22.	Signing of notifications of regulations after the policy/draft regulations are approved by the Board.	⁴⁰ [ED of LAD]
23.	Recommendation to the Central Government to amend/frame Rules under section 24	¹Chairperson
24.	Powers under the Depositories Act and Regulations for which no delegation has been provided herein Regulations for which no delegation has been provided herein	¹ Chairperson or any other officer not below the rank of Executive Director, authorised by ¹ Chairperson
⁴¹ [25.	Signing and affirming affidavit, reply, application, complaint, petition, written statement, counter etc. to be filed before any Court, Tribunal, Forum, Authority, etc., on behalf of SEBI.	AM of the concerned OD with approval of DGM. If matter pertains only to question of law, AM of

³⁹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2022, w.e.f. 9.3.2022.

40 Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "Chairman".

41 Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment)

Order, 2019, w.e.f. 18.12.2019.

Sr. No.	Nature of Delegation	Delegatee
	For appearing as witness for deposing/giving	LAD/EFD with approval
	evidence on behalf of SEBI in any Court or	of DGM.
	proceedings.	
		Existing Employees –
		Any officer not below the
		rank of AM with approval
		the reporting officer.
		Former Employees and
		others - with approval of
		DGM of EFD or LAD.]

CHAPTER IV

DELEGATION OF POWERS AND FUNCTIONS UNDER THE COMPANIES ACT, 2013

Sr. No.	Nature of Delegation	Delegatee
1.	Approval to call for information, records,	DGM
	documents in respect of matters specified in	
	Section 24 of Companies Act, 2013 for	
	regulatory and supervisory purposes	
	Issuance of letters/notice/email etc. for above	AM
2.	Application under Section 59 of Companies	CGM
	Act, 2013 for rectification of register on transfer	
3.	Nomination of SEBI officials or representative	WTM
	to IEPF Committee established under Section	
	205C of the Companies Act, 1956 or the	
	corresponding section of Companies Act, 2013.	
4.	Approval to seeking information / comments /	DGM
	records / clarifications on complaints from	
	companies	
	Issuance of letters/notice/email etc. for above	AM
5.	Approval for issuance of the show cause	CGM
	notice(s) for violation of relevant provisions of	
	the Companies Act and Regulations	
	administered by SEBI	
	Signing and Issuing the show cause	DGM
6.	Approval for prosecution proceedings under the	WTM
	Companies Act	
7.	42[Signing and affirming affidavit reply, application, complaint, petition, written statement, counter etc. to be filed on behalf of SEBI under Section 439 (2) of the Companies Act, 2013.	AM of the concerned OD with approval of DGM.

⁴² Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,-

[&]quot;Approval for filing of complaint or affirming affidavit on behalf of SEBI under Section 439 (2) of the Companies Act, 2013. – DGM

Filing of complaint or affirming affidavit on behalf of SEBI – AM."

Sr. No.	Nature of Delegation	Delegatee
	For appearing as witness for deposing/giving evidence on behalf of SEBI in any Court or proceedings DGM	Existing Employees – Any officer not below the rank of AM with approval the reporting officer. Former Employees and
		others – with approval of DGM of EFD or LAD.]
8.	Nomination of officers as representative of SEBI to National Advisory Committee on Accounting Standards under Section 210A (2)(i) of the Companies Act, 1956 or corresponding provisions of Companies Act, 2013	WTM
9.	Memorandum for Board Meetings/ Issuance of	
9.	Regulations under Companies Act, 2013	
	a. Signing the Board Memorandum	CGM
	b. Approval of the Board Memorandum	WTM
	c. Action Taken Report on the decisions of the	ED
	Board	
	d. Consequential or incidental changes to the Regulations while implementing the decision of the Board	¹ Chairperson
10.	Guidelines / Schemes / Circulars for administration of Section 24 of the Companies Act, 2013	
	a. Approval of Circular/Guidelines/ Schemes	ED
	b. Signing of Circular/ Guidelines/ Schemes	DGM
11.	Recommendation to the Central Government to amend/frame Rules under Companies Act.	¹ Chairperson
⁴³ [11A.	Approval for making representations to be filed	ED of the dealing
	on behalf of SEBI with the Tribunal under u/s 66(2) of the Companies Act, 2013.	Operational Department

⁴³ Inserted by Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2021 w.e.f. 01.01.2021.

Sr. No.	Nature of Delegation	Delegatee
	Signing and affirming representations to be	AM of the relevant OD
	filed on behalf of SEBI with the Tribunal u/s	with the approval of
	66(2) of the Companies Act, 2013.	DGM.]
12.	Powers under the Companies Act and	¹ Chairperson or any
	Regulations for which no delegation has been	other officer not below
	provided herein	the rank of Executive
		Director, authorised by
		¹ Chairperson

CHAPTER V

DELEGATION OF POWERS AND FUNCTIONS UNDER OTHER ALLIED ACTS

Sr. No.	Nature of Delegation	Delegatee
	A. The Prevention of Money Laundering	
	Act, 2002	
1.	Specifying KYC norms for registered entities	ED
2.	Specifying the manner for maintenance and	ED
	preservation of records of transactions by	
	registered entities	
	B. The Securitization and Reconstruction of	
	Financial Assets and Enforcement of	
	Security Interests Act, 2002	
1.	Notification specifying Qualified Institutional	¹Chairperson
	Buyers under Section 2 (1) (u)	
	C. The Right to Information Act, 2005	
1.	Approve information for publication under	ED
	Section 4(1)(b)	
2.	Approve publication of facts under Section	ED
	4(1)(c)	
3.	Designate CPIO and CAPIOs under Section 5	¹Chairperson
5.	Decision under Section 11	CPIO
6.	Designate Appellate Authority under Section	¹Chairperson
	19	
	Providing information to CPIO for responding	CGM/RD
	to applicants	
7.	CAPIO designee in Regional Office(s)	RD
8.	CAPIO designee in Local Office(s)	Senior most officer posted
		in LO
9.	Acceptance of Fees in Cash and Issuance of	AM
	Receipt(s)	
10.	Reply to Applicants in cases where the	AM
	applicants (a) Seeking Inspection of	
	documents (b) Fees not received (c) Reference	
	of the applicants letter made to other	
	department of SEBI (other than RTI)	

Sr. No.	Nature of Delegation	Delegatee
11.	Reference to Departments for compliance of	AM
	orders of First Appellate Authority	
12.	Reference to Departments for compliance of	AM
	CIC Orders	
13.	Attending hearings at CIC Orders	AGM
14.	Presence during Inspection Proceedings	AM
15.	Compliance of CIC & FAA orders	CGM of respective
		department
16.	Providing information to applicants in	AM
	compliance of CIC and FAA orders	
	⁴⁴ [D. International Financial Services Centres	
1.	Authority Act, 2019 Nomination of officers as representative of SEBI	Chairnargan
1.		¹ Chairperson
	to International Financial Services Centres	
	Authority under Section 5 (1) (b) (ii)	
	E. Banning of Unregulated Deposit Schemes Act, 2019	
1.	Approval for sharing of information u/s 9(2)	ED
	Issuance of letters/e-mails for the above	AM
2.	Approval for sharing of information u/s 11(2) with	ED
	the police or Central Bureau of Investigation	
	Issuance of letters/e-mails for the above	
	issuance of fetters/e mans for the doore	AM
3.	Approval for prosecution proceedings u/s 27	WTM
	Signing and affirming affidavit reply, application,	AM of the relevant OD with
	complaint, petition, written statement, counter etc.	approval of DGM.
		appiovai oi DOM.
	to be filed on behalf of SEBI	

⁴⁴ Inserted by Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2021 w.e.f. 01.01.2021.

Sr. No.	Nature of Delegation	Delegatee
	For appearing as witness for deposing/giving	Existing Employees – Any
	evidence on behalf of SEBI in any Court or	officer not below the rank of
	proceedings	AM with the approval of the
		reporting officer.
		Former Employees and others – with approval of DGM of EFD or LAD.
	F. Indian Stamp Act, 1899 as amended by Finance Act, 2020	
1.	Approval of Circular/Guidelines/ Schemes under	ED
	Section 73B	
	Signing of Circular/ Guidelines/ Schemes	DGM
	G. Bilateral Netting of Qualified Financial Contracts Act, 2020	
1.	Notification designating a bilateral agreement or	¹ Chairperson
	contract or transaction, or type of contract	
	regulated by SEBI, as qualified financial contract	
	under Section 4 (a)	
	Notification specifying any entity regulated by SEBI as a qualified financial market participant to deal in qualified financial contracts under Section 4 (b)	¹Chairperson]

CHAPTER VI DELEGATION OF GENERAL POWERS AND FUNCTIONS

Sr. No.	Nature of Delegation	Delegatee
1.	Calling for information for processing	AM
	registration applications of intermediary	
2.	Letters forwarding certificate of registration	AM
3.	NOC / approval to registered entities for	
	opening subsidiaries / joint ventures / branch	
	/ representative offices, etc., abroad	
	a. Adverse cases	CGM
	b. Normal cases	DGM
4.	Approval for recording change in name and	DGM
	address of registered entities	
		43.6
		AM
	Recording change in name and address of	
_	registered	
5.	Maintenance of database of registered	AGM
_	entities, including fees payable by them	
6.	Approval for issuance of administrative	CGM
	reprimand letter to registered entities related	
	to registration/ approvals, etc.	
		AM
	Issuance of administrative reprimand letter	
	to registered entities related to registration/	
	approvals, etc.	
7.	Fee liability	Computation – AM
		Approval – DGM
8.	Periodic reconciliation of fees with	Reconciliation –AM
	registered entities	Approval – DGM
9.	Remittance of fees to T&A	AM
10.	Reconciliation of fees with T&A	Reconciliation – AM
		Approval – AGM
11.	For giving observations on offer	
	documents / schemes	

	a. Approval for issuance of observations on	Authority Rs. crore
	offer documents for issue of debt, securitized	¹ Chairperson > 10000
	debt instruments, units of REITs/InvITs,	WTM $> 5000 \le 10000$
	Municipal Bond, NCRPS, Security Receipts,	ED > 1000 < 5000
	etc.	CGM $> 500 \le 1000$
		$DGM \leq 500$
-	b. Approval for issuance of observations on	CGM
	draft scheme of arrangement	
_	c. Approval for issuance of observations on	CGM
	offer documents for issue of units of all open	
	ended mutual funds	
-	d. Approval for calling for clarification/	DGM
	information/ comments from issuer,	
	acquirer, lead managers, intermediaries to	
	issue etc. in respect of offer documents/	
	schemes etc.	
		AM
	Issuance of letter/notice/e-mail for the	
-	purpose Approval of ravision of terms of offer	Palayant approving authority
	e. Approval of revision of terms of offer,	Relevant approving authority
	disclosures, pricing, offer size, change of	of the offer document
	fundamental attributes, etc.	13.6
	f. Signing of observation letter or NOC letter	AM
	to any offer documents / schemes etc. to	
	proceed with the issue	
	g. Prohibiting any issuer from proceeding	WTM
	with the issue or scheme or offer documents	
	h. Determination of misstatements in offer	WTM
	documents, public announcements,	
	corrigendum etc.	
	i. Determination of matter with respect of	WTM
	furnishing wrong information to SEBI, issue	
	of fresh advertisement etc.	
12.	Issuance of observation letter /	
	warning/caution letter in other than	
	inspection matters	
	a. Approval of observation letter to entities	CGM

	Communication of observation letter	AM
	b. Approval of caution letter to entities	ED
	Communication of caution letter	DGM
	c. Approval of warning to entities	ED
	Communication of warning letter	DGM
	d. Warning to Exchanges	ED
13.	Approval of advisory letter	ED
	,	
	Issuance of advisory letter	DGM
14.	Approval of deficiency letter	ED
	Issuance of deficiency letter	DGM
15.	Inspection of Registered / Recognised or	
	Unregistered Entities	
	a . Policy – Periodicity, selection criteria for	ED
	entities / schemes to be inspected / audited,	
	appointment of inspectors /auditors and their	
	remuneration	
	b. Approval for	
	i. Entities / schemes to be inspected	CGM
	ii. Constitution of inspection team	DGM
	iii. Appointment of auditor	CGM
	iv. Unregistered entities	ED
	c. Directing inspection/ audit	CGM
	d. Issue of notice for inspection/ audit	DGM
	e. Conducting of inspection/ audit	Inspection team / Auditor
	f. Communication of preliminary findings of	DGM
	inspection/ audit to the entity	
	g. Post inspection/ audit analysis upon	DGM
	receipt of comments	
	h. Communication of administrative	Approval –DGM
	warning, deficiency letter, warning or any	Communication – AM
	other advice	
	i. Post inspection/ audit functions	

	i. Approval of compliance analysis	CGM
	ii. Issue of routine communication regarding compliance analysis	AM
	iii. Issue of non-routine communication	DGM
	regarding compliance analysis	
	j. Approval of Inspection Report ⁴⁵ [(not	CGM
	applicable to MRD)]	
16.	Approval for enforcement action	Proceedings other than
		adjudication: WTM
		Adjudication proceedings: ED of the concerned OD
15	C : 1: CO 1	
17.	Communication of Orders	AM
18.	Informal Guidance	
	a. Approval of informal guidance, etc	ED of OD concerned
	b. Issuance of response letter	DGM
19.	Removal of difficulties, as specified under	WTM or as specified in the
	securities laws/regulations/circular	Regulations
⁴⁶ [19A.	Exemption/ relaxation from strict enforcement of provisions of the SEBI Regulations and circulars, as specified thereunder	WTM]
⁴⁷ [19B.	Exemption/relaxation from the strict	Board]
	enforcement of sub-regulation (1A) of regulation 102 of the Securities and	
	Exchange Board of India (Listing Obligation	
	and Disclosure Requirements) Regulations,	
	2015.	
20.	Closure of physical complaints on alleged	DGM
⁴⁸ [21.	violations of SEBI Regulations *****]	
[21.	1	

_

⁴⁵ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amenment) Order, 2019, w.e.f. 18.12.2019.

⁴⁶ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022.

⁴⁷ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Fourth Amendment) Order, 2022, w.e.f 7.12.2022.

⁴⁸ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020. Before omission the words were "Power to require informant to file information under Regulation 7B of SEBI (Prohibition of Insider Trading) Regulations, 2015: Approval – Division Chief of Office of Informant Protection Communication – AM posted with Office of Informant Protection"

CHAPTER VII

DELEGATION OF POWERS AND FUNCTIONS PERTAINING TO OPERATIONAL DEPARTMENTS

I. ⁴⁹[CORPORATION] FINANCE DEPARTMENT

Sr. No.	Nature of delegation	Delegatee	
A	CFD-DIL		
1	Approval for issuance of observations	Authority	Rs. crore
	on offer documents for issue of shares,	¹ Chairperson	> 10000
	convertible instruments, buy back, takeovers,	WTM	>5000 \le 10000
	delistings, etc.	ED	$> 750 \le 5000$
		CGM/RD	$> 100 \le 750$
		DGM	≤ 100
⁵⁰ [2	****	**	****]
51[3	Noting of updates to DRHP post final observations		
	a. Approval for Noting of updates to DRHP post final observations	DG	iM
	b. Approval in case Merchant Banker seeks	For issue size	:
	exemption from any specific observation	Authority	Rs. crore
		Chairperson >	10000
		WTM >50	$000 \le 10000$
		ED > 7	$50 \le 5000$
		CGM/RD > 1	$00 \le 750$
		$DGM \leq 1$	00
	c. Issuance of letter/ notice/ e-mail for the purpose	AN	M]
В	CFD-DCR		
	(1) Delisting		

_

⁴⁹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the word was "CORPORATE".

⁵⁰ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "a. Exemption from strict enforcement of any provision(s) of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, a. In case of the offer documents of public issues – a. WTM: First time exemption/ relaxation CGM: subsequent similar cases on precedent b. In other cases, viz., preferential, QIP, bonus etc. – WTM: first time exemption/ relaxation CGM: subsequent similar cases on precedent".

⁵¹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sr. No.	Nature of delegation	Delegatee
1	⁵² [a. Clarification for removal of difficulties	WTM
	and interpretation of the SEBI (Delisting of	
	Equity Shares) Regulations, 2021	
	b. Directions under Regulation 43 of the SEBI	WTMJ
	(Delisting of Equity Shares) Regulations, 2021	
	c. Pass appropriate orders in respect of the	ED
	status of equity shares of the companies	
	pursuant to withdrawal of recognition of SE	
	d. Other de-listing related matters	⁵³ [CGM]
	(2) Takeover Regulations	
1	Reports for non-applicability case be taken on	
	record, as per policy of dealing with such	
	reports	
	a. If all conditions complied with, may be dealt	AM
	by	
,		
	b. Any deviation/ interpretation, may be dealt	CGM
	by	
2	Calling for information while processing the	AM
	reports filed for non-applicability cases under	
	Regulation 10	
3	Exemption for deviation from the standard	⁵⁴ [WTM]
	internal enforcement policy	
4	Grant of extension of time for making payment	Delegation as per the authority
	due to non-receipt of statutory approvals,	in relation to offer size

⁵² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the words were "a, Clarification for removal of difficulties and interpretation of SEBI (Delisting of Equity Shares) Regulations, 2009 – ED b. Directions under Regulation 26 SEBI (Delisting of Equity Shares) Regulations, 2009 – WTM".

⁵³ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "ED".

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "ED".

Sr. No.	Nature of delegation	Delegatee
	subject to the acquirer agreeing to pay interest	
	for delay	
5	Clarification for removal of difficulties and	⁵⁵ [WTM]
	interpretation of Regulations	
6	Takeover Panel	
	a. Constitution of Takeover Panel	WTM
	b Decision to forward application to Panel	DGM
	Forwarding of application to Panel	AM
7	Hearing and passing of Order under Regulation 11(5)	WTM
8.	a. decision to refer for valuation of infrequently	⁵⁶ [ED]
	traded shares, non-compete fee, etc.	
	b. Directing acquirer to pay higher price based	WTM
	on valuation or otherwise.	
9.	Withdrawal of offer	WTM
	Approval to forfeit the escrow account	WTM
	Communication of such forfeiture	DGM
10.	Prescribing standard formats for reporting	ED
	requirements to SEBI, stock exchanges, target	
	companies, public announcement, letter of	
	offer etc, as provided under the Regulations	
11.	Condonation of delay	⁵⁷ [ED]
12.	Waiver of provisions regarding penalties / violations	WTM
13.	Seeking information to examine complaints on alleged violation	AM

Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the word was "ED".

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

Solution of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

⁽Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

Sr. No.	Nature of delegation	Delegatee
	(3) ⁵⁸ [SEBI (Share Based Employee Benefits	
	and Sweat Equity) Regulations, 2021]	
1.	Approval for selling of shares in secondary	⁵⁹ [ED]
	market under circumstances as in regulation	
	3(15)(g)	
2.	Clarification of regulation under regulation	⁶¹ [WTM]
	⁶⁰ [45]	
⁶² [3	****	****
	(4) SEBI (Buy-Back of Securities)	
	Regulations, 2018	
1	Power to relax strict enforcement of the	WTM
	regulations under Regulation 28	
2	Forfeiture of escrow account	WTM
3	Prescribing standard formats for reporting	ED
	requirements to SEBI, stock exchanges, target	
	companies, public announcement, letter of	
	offer etc, as provided under the Regulations	
4	Seeking information to examine complaints on	AM
	alleged violation	
5	Reports for Open Market cases be taken on	
	record, as per policy of dealing with such	
	reports	
	a. If all conditions complied with	Approval – DGM
		Taking on record – AM
	b. Any deviation/ interpretation	CGM
C.	CFD-CMD	

⁵⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the words were "SEBI (Share Based Employment Benefits) Regulations, 2014".

⁵⁹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

⁶⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the number was "28".

⁶¹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the word was "ED".

Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "Power to relax strict enforcement of the regulation under regulation 29 – First Exemption – WTM Subsequent request where there is a precedent – CGM".

Sr. No.	Nature of delegation	Delegatee
1.	(i) ⁶³ [****	*****
	(ii) Requests for adopting a non-prescribed	
	route as specified in SEBI Circulars issued	WTM
		VV 1 IVI
	from time to time for achieving Minimum	
	Public Shareholding norms	
⁶⁴ [D.	General Functions	
1.	Inspection of Stock Exchanges	
	a. Approval of communication/notice for	CGM
	inspection/audit	7.02.5
	b. Issue of notice for inspection/audit	DGM
	c. Constitution of inspection team, period of	CGM
	inspection, and inspection schedule	COM
	d. Approval of inspection report	CGM
	e. Communication of findings of inspection/audit	DGM
	to stock exchanges	CCM
	f. Approval of Post inspection analysis upon	CGM
2	receipt of comments	
2.	Policy Issues	CCM
	a. Placing Policy Agenda Paper before Primary	CGM
	Market Advisory Committee b. Public Comments on Policy Issues	CGM
	U. I WOIIC COMMITTENES ON FUNCY ISSUES	COIVIJ

⁶³ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "Exemption from strict enforcement of any of the provisions of SEBI (LODR) Regulations, 2015 with respect to specified securities (equity shares and convertible instruments). – First Exemption – WTM Subsequent Request where there is a precedent – CGM".

⁶⁴ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

II. DEPARTMENT OF DEBT AND HYBRID SECURITIES (DDHS)

Sr. No.	N	ature of Delegation	Delegatee	
	_	on and processing of ⁶⁵ [*****] Real Estate Inv structure Investment Trusts (InvITs)	vestment Trusts (REITs)	
1.	Registration of REITs and InvITs			
	(a)	Granting Registration (i) Adverse cases (ii) Normal cases	CGM DGM	
	(b)	Signing certificate of registration	DGM	
	(c)	Letter forwarding certificate of registration	AM	
	(d)	Refusal and hearing for refusal (i) Adverse cases (ii) Normal cases	ED CGM	
	(e)	Extension of registration	DGM	
	(f) (g)	Acceptance of surrender of certificate of registration (i) Adverse cases (ii) Normal cases Approval for acceptance of withdrawal of application of registration for REITs or	CGM DGM DGM	
	(h)	InvITs Approval for closure of application of registration for REITs or InvITs in case of non-receipt or part receipt of information	DGM	
	(i)	Approval for change or change in control of Investment Manager or change in trustee in case of InvITs (i) Adverse cases (ii) Normal cases	CGM DGM	
	(j)	Approval for change or change in control of Manager or change in trustee in case of REITs (i) Adverse cases (ii) Normal cases	CGM DGM	
	(k)	Recording change in name and address of REITs/InvITs	AM with approval of DGM	

⁶⁵ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "exemption requests of".

Sr. No.	Nature of Delegation	Delegatee
	(l) Remittance of fees and reconciliation of	AM with approval of
	fees with T&A	DGM
B. A _l	oprovals ⁶⁶ [*****] pertaining to Debt Instruments	
1.	Securitized Debt Instruments	
	(a) Approval of appointment of SPDE, custodian, trustees, auditors etc.	CGM
	(b) Approval for change of SPDE, trustees, custodian	CGM
C. Co	ompliance and Monitoring (CMD)	
1.	Closure of complaints against/ references after examination for unauthorized fund raising	CGM
	activity activity	RD (in case of RO/LO)] ⁶⁷

⁶⁶ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "and exemptions".

67 Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the table was as under.

Sr. No.		ature of Delegation	Delegatee	
A. Registration of Real Estate Investment Trusts (REIT) and Infrastructure Investment Trusts (InvIT)				
1.		ration of REIT and InvIT		
	(a)	Granting Registration (i) Adverse cases (ii) Normal cases	CGM DGM	
	(b)	Signing certificate of registration	DGM	
	(c)	Letter forwarding certificate of registration	AM	
	(d) (e)	Refusal and hearing for refusal (i) Adverse cases (ii) Normal cases Extension of registration	ED CGM DGM	
	(6)	Extension of registration		
	(f)	Acceptance of surrender of certificate of registration (i) Adverse cases (ii) Normal cases	CGM DGM	
	(g)	Approval for acceptance of withdrawal of application of registration for REIT or InvIT	DGM	
	(h)	Approval for closure of application of registration for REIT or InvIT in case of non-receipt or part receipt of information	DGM	
	(i)	Approval for change or change in control of Investment Manager or change in trustee in case of InvIT		
		(i) Adverse cases (ii) Normal cases	CGM DGM	
	(j)	Approval for change or change in control of Manager or change in trustee in case of REIT		
		(i) Adverse cases (ii) Normal cases	CGM DGM	

r. No.	Nature of Delegation	Delegatee
⁸ [D. Registi	ration and processing of Credit Rating Agencies and	Debenture Trustees
1.	Registration of Credit Rating Agencies and Debenture Trustees	
	a. Calling for information for processing applications for registration as CRAs and DTs	AM
	b. Granting registration	
	i. Adverse cases ii. Normal cases	CGM DGM
	c. Pre-registration site visit	AGM
	d. Issuance of certificate of registration	AGM
	e. Refusal and hearing for refusal	ED

	(k) Recording change in name and address of REITs/InvIT	AM with approval of DGM
	(1) Remittance of fees and reconciliation of fees with T&A	AM with approval of DGM
2.	Exemption from strict enforcement of any of the provisions(s) of Regulations, 2014 and SEBI (Infrastructure Investment Trusts) Re Debt Securities) Regulations, 2008, SEBI (Issue and Listing of Shares) Regulations, 2013, SEBI(Issue and Listing of Debt Securi SEBI (Issue and Listing of Securitised Debt Instruments and Securian (a) In case of offer documents of public issues/placement memoral proposed to be listed (i) First time exemption/ relaxation (ii) Subsequent exemption/ relaxation	gulations, 2014 SEBI (Issue and Listing of Non-Convertible Redeemable Preference ties by Municipalities) Regulations, 2015, ity Receipts) regulations, 2008.
		is done
	(b) In other cases	
	(i) First time exemption/ relaxation	WTM
	(ii) Subsequent similar cases on precedent	ED
3.	Securitized Debt Instruments	
	(a) Approval of appointment of SPDE, custodian, trustees, auditors etc.	CGM
	(b) Approval for change of SPDE, trustees, custodian	CGM
B. Con	ppliance and Monitoring (CMD)	
1.	Closure of complaints against/ references after examination for	CGM
	unauthorized fund raising activity	(Also delegated to all LO/RO)
2.	Exemption from strict enforcement of any of the provisions of SEBI (LODR) Regulations, 2015	First Exemption – WTM
		Subsequent Request where there is a precedent - ED

⁶⁸ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f. 19.5.2023.

Sr. No.	Nature of Delegation	Delegatee
	f. Renewal	
	i. Adverse cases ii. Normal cases	CGM DGM
	g. Change in status and control	DOM
	i. Adverse cases ii. Normal cases	CGM DGM
	h. Acceptance of surrender of certificate of registration	
	i. Adverse cases ii. Normal cases	CGM DGM
2.	Letters forwarding certificate of registration	AM
3.	NOC / approval to registered entities for opening subsidiaries / joint ventures / branch /representative offices, etc., abroad	
	a. Adverse cases	CGM
	b. Normal cases	DGM
4.	Approval to record change in name and address of registered entities	DGM
	Recording change as above	AM
5.	Issuance of administrative reprimand letter to registered entities related to registration/ approvals, etc.	Approval – CGM Communication – AM
E	Inspection of Registered / Recognised or Unregistered Entities	
1.	Policy – Periodicity, selection criteria for entities / schemes to be inspected / audited, appointment of inspectors /auditors and their remuneration	ED
2.	Approval for :	
	a. Entities / schemes to be inspected	CGM
	b. Constitution of inspection team	DGM
	c. Appointment of auditor	CGM

Sr. No.	Nature of Delegation	Delegatee
	d. Unregistered entities	ED
3.	Directing inspection/ audit	CGM
4.	Issue of notice for inspection/ audit	DGM
5.	Conducting of inspection/ audit	Inspection team / Auditor
6.	Approval of preliminary findings in the Inspection report	DGM
7.	Communication of preliminary findings of inspection/ audit to the entity	DGM
8.	Post inspection/ audit analysis upon receipt of comments	DGM
9.	Approval of Administrative Actions like Deficiency letter, Administrative warning, reference to other agencies, any other advice, etc.	CGM
10.	Communication of approved administrative warning, deficiency letter, warning, or any other advice	Approval – DGM Communication – AM
	Post inspection/ audit functions: a. Approval of compliance analysis	CGM
11.	b. Issue of routine communication regarding compliance analysis	AM
	c. Issue of non-routine communication regarding compliance analysis	DGM
12.	Approval of Final findings of Inspection	CGM]

III. INVESTMENT MANAGEMENT DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
A.	Collective Investment Schemes (IMD-CIS)	
1.	Approval for appointment and change of	ED
	CIMC, trustees, auditors etc.	
2.	Approval for change in the controlling	ED
	interest of CIMC	
3.	Examination of compliance report filed by	AM
	CIMC and trustees	
4.	Seeking clarification on compliance report	AM
	filed by CIMC and trustees	
5.	Approval for taking on record of compliance	
	report filed by CIMC and trustees	
	a. Clear cases	DGM
	b. other cases	CGM
6.	Approval for issuance of warning / advice for	CGM
	violation of advertisements code	
	Issuance of letter, e-mail, etc. for above	DGM
	purpose	YYYTT (
7.	Approval for action under Regulation 59 /	WTM
	SEBI Act	XV/TN A
8.	Directions such as refund to unit holders, etc.	WTM
9.	Approval for taking on record winding up and	CGM/RD
10	repayment report/ statutory auditor certificate Appointment of independent auditors	CCM/DD
10.		CGM/RD
11.	pursuant to filing of WRR Approval for calling for information from	DGM
11.	unregistered CIS in respect of any complaints	DOM
	or inquiry or suo moto for regulatory or	
	supervisory purposes.	AM
	supervisory purposes.	1 TIVI
	Issuance of letters/e-mails/notice for the	
	above	

Sr. No.	Nature of Delegation	Delegatee
12.	Approval for calling for information and	CGM
	record from any bank, any other authority or	
	Board or corporation in respect of any	
	complaints or inquiry or suo moto for	
	regulatory or supervisory purposes against an	DGM
	unregistered CIS.	
	Issuance of letters/e-mails/notice for the	
	above	
13.	Approval of Closure of cases/ complaints/	CGM
	references after examination for unregistered	
	CIS activities	
14.	Approval for making references to agencies	DGM
	concerned for action against an entity/person	
	for possible violation of their respective laws	
		AM
	Issuance of letters/e-mails/notice for the	
	above	
	69[***]	

⁶⁹ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f 19.5.2023. Before omission the table was as under:

Sr. No.	Nature of Delegation	Delegatee
В	Foreign Portfolio Investors (IMD-FPI and Custodian	
	Division)	
	A. Foreign Portfolio Investors	
1.	Grant of NOC to DDP for surrender of FPI registration:	
	a. [Approval	a. [DGM
	b. Communication]	b. AM]
2.	Seeking information/ comments/ no-objection from other	AGM
	departments, for surrender of FPIs.	
3.	Seeking NOC from RBI where FPI applicant is a bank	AM
4.	Clubbing of investment limit of sovereign entities	ED
5.	Consideration of appeal to SEBI against DDP's refusal to	WTM
	grant registration	
[***	
		***]
7.	Calling for revised payment instruments towards replacement	AM
	of expired instruments from DDP/ Custodian	

Г	***	***]
L	B. Designated Depository Participant (DDP)	J .
1		ED.
1.	Grant of approval to DDP	ED
2.	Acceptance of surrender of approval granted to DDP	CGM
3.	Hearing with regard to refusal of approval to DDP	WTM
4.	Order of suspension or withdrawal of approval granted to	WTM
	DDP	
5.	Approval for commission of audit and terms of reference	ED
[6.	Grant for approval for surrender of DDP	ED]
[44	C. Custodian	1
1.	In principle registration of custodian	ED
2.	Change in information under Chapter II:	
2.		DGM
	a. Affect the eligibility	
	b. Does not affect the eligibility	AM
3.	Approval for commission of audit and terms of reference:	
	a. Due to relocation of business premises	AGM
	b. Due to apparent errors in transaction reporting	DGM
	c. Any other alerts requiring audit	ED
[4.	Acceptance of surrender of certificate of registration granted	ED
	to a Custodian	
CA.	Inspection of DDP and Custodians	
1.	Policy – Periodicity, selection criteria for entities to be	ED
	inspected / audited, appointment of inspectors /auditors and their remuneration	
2.	Approval for	
2.	a. Entities to be inspected	a. GM
	b. Constitution of inspection team	b. DGM
	c. Appointment of Auditor	c. GM
3.	Issue of notice for inspection / audit	DGM
4.	Conducting of inspection / audit	Inspection team as approved by DGM
5.	Approval of preliminary findings in the Inspection report	DGM
6.	Communication of preliminary findings of inspection/ audit to	AM
7.	the entity Post inspection/ audit analysis upon receipt of comments	DGM
8.	Approval of Administrative Actions like Deficiency letter,	GM
3.	Administrative warning, reference to other agencies, any other	5111
	advice, etc.	
9.	Approval for enforcement action	
	a. Adjudication proceedings	a. ED
	b. Proceedings other than adjudication	b. WTM
10.	Communication of Orders, approved administrative warning,	AM
CD	deficiency letter, warning, or any other advice	
CB.	Other than Inspection matters Approval of observation / courting / advisory	CM
1.	Approval of observation / caution / warning / advisory /deficiency letter	GM
2.	Communication of observation / caution / warning / advisory /	AM
	deficiency letter	
CC.	Preservation and Destruction of Records in accordance with	
	the Manual of Office Procedure for SEBI	
1.	Destruction of files/ transfer to record room	
	a. Approval	a. DGM
	b. Transfer of Files	b. AM]

Sr. No.	Nature of Delegation	Delegatee
	⁷⁰ [D. Portfolio Managers (PMS)	

⁷⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f 19.5.2023. Before substitution the table was as under:

	D. Alternative Investment Funds (AIF), Portfolio Managers	
	(PMS) and Foreign Venture Capital Investors (FVCI)- (IMD-	
	DoFI)	
1.	NOC/approval to overseas investment by Venture Capital	
	Funds/Alternative Investment Funds/Portfolio Managers/	
	Investment Advisers/ Research Analysts	i. CGM
	i. Adverse cases	ii. DGM
	ii. Normal cases	
2.	Launch of scheme by Alternative Investment Funds-	DGM
	Recording of launch of scheme by Alternative Investment	
	Funds	
3.	Approval of change in category of Alternative Investment	DGM
3.	Funds	DGM
4.	Change in control of an Alternative Investment Fund,	
-7.	Sponsor or Manager	i. CGM
	i. Adverse cases	ii. DGM
		II. DGW
	ii. Normal cases	P.03.4
5.	Approval for change in shareholding without change in	DGM
	control in case of Portfolio Manager, Investment Adviser or	
	Research Analyst	
6.	Approval for change in whole time director/managing	DGM
	director of Portfolio Manager, Investment Adviser or	
	Research Analyst	
7.	Approval for acceptance of withdrawal of application of	DGM
	registration for Alternative Investment Funds, Portfolio	
	Manager, Investment Adviser, Research Analyst, Foreign	
	Venture Capital Investor	
8.	Approval for closure of application of registration for	DGM
	Alternative Investment Funds, Foreign Venture Capital	
	Investor, Portfolio Manager, Investment Adviser, Research	
	Analyst, in case of non-receipt or part receipt of information	
⁷⁰ [9.	****	*****
10.	Change in sponsor / manager of AIF	DGM
⁷⁰ [11.	a) Granting Registration*	2 6.1.2
[11.	(i) Adverse cases	CGM
	(ii) Normal cases	DGM
	* with effect from July 31, 2019.	
	b. Pre-registration site visit	AGM
	c. Issuance of certificate of registration	AGM
	d. Refusal and hearing for refusal	ED
	e. Change in status and control	CCM
	(i) Adverse cases	CGM

Sr. No.	Nature of Delegation	Delegatee
1.	NOC/approval to overseas investment by Portfolio	
	Managers i. Adverse cases	i. CGM
	ii. Normal cases	i. CGM ii. DGM
2.	Approval for change in shareholding without	DGM
	change in control in case of Portfolio Manager	2 0.1.1
3.	Approval for change in whole time	DGM
	director/managing director of Portfolio Manager	
4.	Approval for acceptance of withdrawal of	DGM
	application of registration for Portfolio Manager	
5.	Approval for closure of application of registration	DGM
	for Portfolio Manager in case of non-receipt or	
	part receipt of information	
6.	a. Granting Registration*	
	(i) Adverse cases	CGM
	(ii) Normal cases	DGM
	* with effect from July 31, 2019.	
	b. Pre-registration site visit	AM
	c. Issuance of certificate of registration	AGM
	d. Refusal and hearing for refusal	ED
	e. Change in status and control	
	(i) Adverse cases	CGM
	(ii) Normal cases	DGM
	f. Acceptance of surrender of certificate of	DGM]
	registration	
	E. IMD- Mutual Funds	
1.	a. Approval for appointment and change of	a. ED
	AMC	b. DGM
	b. Approval for appointment and change of	
	trustees	
2.	Approval for change in the controlling	ED
	interest of asset management company	

(ii) Normal cases	DGM
f. Acceptance of surrender of certificate of registration	DGM]

Sr. No.	Nature of Delegation	Delegatee
3.	Approval for appointment of custodian by MFs/ AMCs	DGM
4.	Approval for investments in foreign securities	DGM
5.	Granting no objection to carry on activities permissible under Regulation 24(b) of the Mutual Fund Regulations	ED
6.	Seeking clarification on compliance report filed by AMC and trustees	AM
7.	Taking on record of compliance report filed by AMC and trustees	
	a. Clear cases	AM
	b. Otherwise	AGM
8.	Approval for action for non-compliance based on compliance report filed by AMC and trustees	Administrative action- CGM
		Enforcement Action as per delegation mentioned in Chapter dealing with delegation under SEBI Act
9.	Approval for issuance of administrative warning/advice for violation of Regulations/Circulars concerning advertisements Addendum/Notices issued by AMCs, Trustees.	ED
10.	Approval for conversion of close ended schemes to open ended schemes	DGM
11.	Granting no objection for setting up an offshore fund	ED
12.	Approval for consolidation / merger of schemes	CGM
13.	Approval for roll over of existing schemes	DGM
14.	Directions such as refund to unit holders, winding up of scheme, etc.	WTM
15.	Approval for action under Regulation 68	WTM

Sr. No.	Nature of Delegation	Delegatee
16.	Approval for issuance of final observations	DGM
	on all closed ended schemes	
17.	Approval for celebrity endorsements of	CGM
	mutual funds at the industry level	
18.	Approval for issuance of final observations on	CGM
	all open ended schemes	
19.	Approval for issuance of final observations on	DGM
	all interval schemes	
20.	Change in Fundamental Attribute	Open ended scheme-
		CGM
		Close ended Scheme and
		interval scheme- DGM
21.	Winding up of scheme	Open ended scheme- CGM
		Close ended Scheme and
		interval scheme- DGM
⁷¹ [22.	****	*****]
⁷² [23.	Power to nominate members of Empowered	Chairperson
	Committee	
24.	Approval for declaration of market	Empowered Committee
	dislocation	
	Note: The Empowered Committee shall consist of 3 members not below the	
	rank of ED, of whom at least one member shall be not below the rank of WTM.	
	The members of the Empowered Committee shall be selected in the following	
	order of priority:	
	a. WTM in charge of Investment Management Department (IMD),	
	Department of Debt and Hybrid Securities	(DDHS) and Department of
	Economic and Policy Analysis (DEPA);	
	b. ED in charge of IMD, DDHS and DEPA; and	
	c. WTMs and EDs in charge of other departm	ents.]

⁷¹ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "Exemption from strict enforcement of any of the provisions(s) of the SEBI (Mutual Funds) Regulations, 1996 and circulars issued thereunder – WTM: first time exemption/relaxation ED: subsequent similar cases on precedent".

⁷² Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sr. No.	Nature of Delegation	Delegatee
	F. Registration, etc., of Mutual Funds and	
	other CISs	
1.	a. Granting Registration	ED
	b. Pre-registration site visit	DGM
	c. Signing certificate of registration	DGM
	d. Refusal of registration and hearing for	WTM
	refusal	
	e. Change in status and constitution	ED
	f. Acceptance of surrender of certificate of	CGM
	registration	
	73[***]	

⁷³ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f 19.5.2023. Before omission the table was as under:

	G. Registration of Investment Advisers and	
	Research Analysts	
1.	a. Processing of application HO/RO/LO	AM
	b. Granting registration	
	i.) Adverse cases	i.CGM/RD
	ii.) Normal cases	ii. DGM
•	c. Pre-registration site visit	AGM
•	d. Issuance of certificate of registration	AGM
•	e. Refusal	ED
•	f. Hearing for refusal	ED
•	g. Renewal	
•	i.) Adverse cases	i.) CGM/RD
	ii.) Normal cases	ii.) DGM
•	h. Change in status and control	
•	i.) Adverse cases	i.)CGM/ RD
	ii.) Normal cases	ii.) DGM
	i. Acceptance of surrender of certificate of registration	DGM
	j. Updation of Information	AM

IV. MARKET INTERMEDIARIES REGULATION AND SUPERVISION DEPARTMENT

Sr. No.	Nature of delegation	Delegatee
1.	Waiver of interest as per Regulations	DGM
2.	Calling for information for processing	AM
	applications for registration as intermediary	
3.	Registration of entities (other than sub-	
	brokers)	
	a. Granting registration	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	b. Pre-registration site visit	AGM
	c. Issuance of certificate of registration	AGM
	d. Refusal and hearing for refusal	
	i. Adverse cases	ED
	ii. Normal cases	CGM
	e. Renewal	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	f. Change in status and control	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	g. Acceptance of surrender of certificate of	
	registration	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	74[Investment Advisers (IA) and Research	
3A.	Analysts (RA) Registration	
	a. Processing of application HO	AM
	b. Granting registration	
	i.) Adverse cases	i.CGM
	ii.) Normal cases	ii. DGM
	c. Issuance of certificate of registration	DGM
	d. Refusal and Hearing for refusal	

⁷⁴ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f 19.5.2023.

Sr. No.	Nature of delegation	Delegatee
	i.) Adverse cases	i.ED
	ii.) Normal cases	ii. CGM
	e. Renewal	
	i.) Adverse cases	i.) CGM
	ii.) Normal cases	ii.) DGM
	f. Change in status and control	
	i.) Adverse cases	i.) CGM
	ii.) Normal cases	ii.) DGM
	g. Acceptance of surrender of certificate of	
	registration	.,
	i.) Adverse cases	i.) CGM
	ii.) Normal cases h. Updation of Information	ii.) DGM AM
	-	Alvi
3B.	Other matters with respect to IA/RA	
	1. NOC/approval to overseas investment by	
	Investment Advisers/ Research Analysts	
	i. Adverse cases	i. CGM
	ii. Normal cases	ii. DGM
	2. Approval for change in shareholding without	DGM
	change in control in case of Investment Adviser or	
	Research Analyst	
	3. Approval for change in whole time	AM
	director/managing director of Investment Adviser	
	or Research Analyst	
	4. Approval for acceptance of withdrawal of	DGM
	application of registration Investment Adviser or	
	Research Analyst	
	5. Approval for closure of application of	DGM
	registration for Investment Adviser or Research	2311
	Analyst, in case of non-receipt or part receipt of	
	information	
4.	Letters forwarding certificate of registration	AM
5.	NOC / approval to registered entities for opening	
	subsidiaries / joint ventures / branch /	
	representative offices, etc., abroad	
	a. Adverse cases	CGM
	b. Normal cases	DGM
-		
6.	Approval to record change in name and address of	DGM
	registered entities	
	Recording change as above	AM

Sr. No.	Nature of delegation	Delegatee
7.	Issuance of administrative reprimand letter to	Approval – CGM
	registered entities related to registration/	Communication – AM
	approvals, etc.	
8.	Fee liability	Computation – AM
		Approval - DGM
9.	Inspection of Registered / Recognized or	
	Unregistered Entities	
	a. Policy – Periodicity, selection criteria for	
	entities / schemes to be inspected / audited,	ED
	appointment of inspectors /auditors and their	
	remuneration	
	b. Approval for	
	i. Entities / schemes to be inspected	CGM
	ii. Constitution of inspection team	DGM
	iii. Appointment of auditor	CGM
	iv. Unregistered entities	ED
	c. Directing inspection/ audit	CGM
	d. Issue of notice for inspection/ audit	DGM
	e. Conducting of inspection/ audit	Inspection team /
		Auditor
	f. Approval of preliminary findings in the	DGM
	Inspection report	
	g. Communication of preliminary findings of	DGM
	inspection/ audit to the entity	
	h. Post inspection/ audit analysis upon receipt	DGM
	of comments	
	i. Approval of Administrative Actions like	CGM
	Deficiency letter, Administrative warning,	
	reference to other agencies, any other advice,	
	etc	
	j. Communication of approved administrative	Approval – DGM
	warning, deficiency letter, warning, or any	Communication – AM
	other advice	
	1. Post inspection/ audit functions	
	i. Approval of compliance analysis	CGM

Sr. No.	Nature of delegation	Delegatee
	ii. Issue of routine communication	AM
	regarding compliance analysis	
	iii. Issue of non-routine communication	DGM
	regarding compliance analysis	
	m. Approval of Final findings of Inspection	CGM

V. MARKET REGULATIONS DEPARTMENT / COMMODITY DERIVATIVES MARKET REGULATIONS DEPARTMENT

Sr.	Nature of Delegation	Delegatee
No.		
1.	Grant of recognition to a SE /Refusal to grant	¹ Chairperson
	recognition to SE under section 4	
2.	Grant of renewal of recognition of a SE / CC	WTM
3.	⁷⁵ [a. Hearing and the passing of the order of	ED
	withdrawal of recognition granted to a SE under	
	Section 5/CC under section 5 read with section 8A	
	b. Signing of the notification of the withdrawal of	
	recognition granted to a SE under Section 5/CC under	Chairperson]
	section 5 read with section 8A	
4.	Grant of recognition to a CC/Refusal to grant	¹ Chairperson
	recognition to CCs under Section 4 read with 8A	
5.	Grant and extension of In-principle approval of	¹ Chairperson
	SE/CC.	
6.	Grant of certificate of registration to depositories	¹ Chairperson
7.	Refusal to grant certificate of registration to	¹ Chairperson
8.	depositories Grant of certificate of commencement of business to	WTM
o.	Depositories	VV 1 1VI
9.	Refusal to grant certificate of commencement of	¹ Chairperson
10	business to Depository	ED1
10.	⁷⁶ [Approval to Clearing Corporations for extending	ED]
	its services to any segment of a recognised stock	
	exchange and before admitting of any securities for	
	clearing and settlement under SECC Regulations.	

⁷⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "Withdrawal of recognition granted to a SE under Section 5/CC under section 5 read with section 8A – Chairman".

⁷⁶ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "Approval of extending its services to any segment of a recognised stock exchange and before admitting of any securities for clearing and settlement under SECC Regulations - WTM".

Sr.	Nature of Delegation	Delegatee
No.		
11.	Permission of carrying out any activities that are	⁷⁷ [ED]
	unrelated or not incidental to the activity as a stock	
	exchange or clearing corporation or depository.	
12.	Approval of extension of time to recognised clearing	WTM
	corporation for achieving minimum networth	
13.	Approval of holding more than five per cent. of the	⁷⁸ [ED]
	paid up equity share capital of recognised SE, CC or	
	depository .	
14.	79[*****	*****]
15.	Approval for appointment and reappointment of	WTM
	MD/CEO/¹Chairperson of SEs/CCs/depositories	
16.	Compensation payable to the managing director of	First time - WTM.
	the recognised stock exchange or recognised clearing	O1
	corporation or depository	Change if any, in an
		approved tenure - 80[WTM]
17.	Approval for appointment of PIDs for	WTM
17.	Approval for appointment of PIDs for SEs/CCs/depositories	W I IVI
⁸¹ [18.	*****]	
19.	Approval of appointment and re-appointment of all	WTM
19.	shareholder directors on the governing board of	W 1 W1
	recognised SE/CC/ Depository	
20.	Removal or termination of appointment of any of the	WTM
20.	directors, including managing director	VV 1 1V1
21.	Warning letters/directions	
21.	a. Approval of letter	CGM
	a. Approvat of tener	COM

⁷⁷ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

78 Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

⁷⁹ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Approval for holding of two to five per cent of paid up equity share capital in a recognised SE/CC/depository. – CGM".

⁸⁰ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "ED".

⁸¹ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before omission the words were "Approval of appointment of the Chairman of the governing board of the Stock Exchange/CC/Depository - WTM."

Sr.	Nature of Delegation	Delegatee
No.		
	b. Communication of letter	DGM
22.	Approval of listing of securities of a depository or SE	⁸² [ED]
23.	Approval for new segment	⁸³ [ED]
24.	Approval of new product in SE	ED
25.	Approval of stock / index to be included for trading in the derivatives segment of a SE	CGM
26.	84[****	*****]
27.	Seeking information /correspondence with stock exchanges/ Depositories/Clearing Corporations (MIIs)	AM
⁸⁵ [28.	****]	
29.	Approval for recommendation of addition/deletion of commodities to Central Government for notification under Section 2(bc) of SCRA	WTM
30.	Approval of new contract on notified commodity	i. ED ii. ⁸⁶ [WTM in case of approval of new contract on a notified commodity which is not being presently traded or approved for trading.]

⁸² Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

⁸⁴ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Exemption for enforcement of any of the provisions under SECC regulation or D&P Regulations and circular thereto – WTM".

⁸⁵ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before omission the words were,-

[&]quot;Complaints and referral cases:

a. Decision to close the complaint - a. DGM

b. Recommend case for detailed action - b. CGM"

⁸⁶ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM in case of approval of new contract on a notified commodity which is not being presently traded or approved for trading in any of the commodity derivative exchanges."

Sr.	Nature of Delegation	Delegatee
No.		
31.	Approval for suspending/delisting of commodity for	ED
	derivatives trading	
32.	Renewal of existing commodity derivate contract	CGM
	without any modifications	
33.	Modification of contract specifications for existing	CGM
	commodity derivative contract	
34.	Approval of inspection report ⁸⁷ [of] commodity	ED
	segment of exchange ⁸⁸ [and] clearing corporation.	
35.	Constitution of inspection team, period of inspection,	CGM
	and inspection schedule	
⁸⁹ [36.	****]	
37.	Communication of findings of inspection/ audit to	DGM
	SE/CC/depository	
38.	Approval for any Communication to 90[*****]	DGM
	SEs/CCs/Depositories regarding compliance	
	analysis and other routine matter.	
		AM
	Issuance of letter/notice/e-mail for the purpose	
⁹¹ [39.	Approval for change in name of SE/CC/depositories/SROs	CGM
40.	Approval of annual inspection plan of Exchanges,	rp.
	CCs and Depositories	ED
41.	Approval of communication of inspection	CGM
42.	observation to SE/CC/Depository Approval of external person for selection committee	
44.	constituted for the selection of suitable names for	ED
	the post of MD/CEO of SE/CC/depositories.	
43.	Approval for arbitration Panel for	ED
	SEs/CCs/Depositories	LD

⁸⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words and symbol were "*commodity derivatives exchange*".

⁸⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the symbol was ",".

⁸⁹ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before omission the words were,- "Appointment of auditor/ system auditor for commodity derivatives exchange- ED"

⁹⁰ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "commodity exchange/".

⁹¹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019.

Sr.	Nature of Delegation	Delegatee
No.		
44.	Financial disincentive: A. Decision to impose Financial disincentive on SEs/CCs/depositories for non-compliance of SEBI regulations and policy guidelines.	WTM
	B. Approval for quantum of Financial disincentive (calculation methodology) based on the nature of non-compliance by SEs/CCs/depositories.	ED
	C. Intimation to SEs/CCs/Depositories regarding imposition of Financial disincentive	DGM]
	92[Registration of Vault Managers	
45.	a. Granting registration	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	b. Calling for information for processing	AM
	applications for registration as intermediary	
	c. Pre-registration site visit	AGM
	d. Signing of certificate of registration	DGM
	e. Letters forwarding certificate of registration	AM
	f. Rejection and hearing for rejection	ED
	g. Change in status and control	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
46.	NOC / approval to registered entities for opening	
	subsidiaries / joint ventures / branch / representative	
	offices, etc., abroad	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
47.	Approval to record change in name and address of	DGM
	registered Vault Managers/recognized vaults	

⁹² Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sr.	Nature of Delegation	Delegatee
No.		
	Recording change in name or address	AM
48.	Acceptance of surrender of certificate of registration	DGM
49.	Approval for closure of application of registration in case of non-receipt or part receipt of information	DGM
50.	Remittance of fees and reconciliation of fees with T&A	AM with the approval of DGM
51.	Approval for addition or deletion of vault from the list of recognized vaults the purpose of providing vaulting services	DGM]

VI. OFFICE OF INVESTOR ASSISTANCE AND EDUCATION

Sr. No.	Nature of Delegation	Delegatee
1.	Grant of recognition/renewal/suo motu renewal	CGM/RD
	to Investor Associations	
2.	Approval for issuance of NOC for release of 1	> Rs.20 crore – CGM/RD
	per cent. security deposit	≤ Rs.20 crore – DGM at HO
		& respective RO's
	Issuance of NOC for release of 1 per cent.	AM
	security deposit	
3.	Issue of NoC Letter to the DSE	AM
4.	Cancellation of Certificate of Registration of	CGM/RD
	Investor Associations	
5.	Grant of approval for surrender of certificate of	DGM
	registration by Investor Associations	
6.	Approval for policy issued on Investor	ED
	Awareness / Financial Education and other	
	related activates	
7.	Grant of recognition/ empanelment/ renewal	CGM/ RD
	as also	
	- De-recognition/ de-empanelment etc. for	
	 Resource persons for Financial Literacy Workshops 	
	- COTs	
	 Any other trainers/ Resource Persons/ 	
	organizations involved in Investor Awareness/ Financial Education	
8.	Grant of approval for surrender of recognition/	DGM
	empanelment by	
	a. Investor Associations	
	b. Resource persons for Financial Literacy	
	Workshops	
	c. COTs	
	d. Any other trainers/ Resource Persons/	
	organizations involved in Investor	
	Awareness/ Financial Education	
9.	Media/ creative agencies	

Sr. No.	Nature of Delegation	Delegatee
	a. Approval for appointment/ awarding of	As per delegation of
	contract to creative/ media agencies	financial powers
	b. Approval of content of creatives for media	
	campaign which is to be developed by creative	¹ Chairperson
	agencies	
	c. Approval of media plan submitted by media	
	agency	WTM
	d. Approval of expenses pertaining to media/	As per delegation of
	creative and payment to media/creative agencies	financial powers
10.	Constitution of Advisory Committees for	
	Investor Protection and Education Fund under	WTM
	SEBI (Investor Protection and Education Fund)	
	Regulations, 2009.	

VII. OFFICE OF INTERNATIONAL AFFAIRS

Sr. No.	Nature of Delegation	Delegatee
1.	Signing of bi-lateral MOUs	⁹³ [WTM]
2.	Signing of multilateral MOUs	WTM
3.	⁹⁴ [Approval for making request for information under MoUs signed by SEBI including the IOSCO MMoU/bilateral MoU]	CGM
4.	Approval for providing response to requests for information:	
	95 [i. Where information to be provided is under the scope of MoUs signed by SEBI including IOSCO MMoU/bilateral MoU (other than cases covered under sl. No. 4(ii) below.)]	⁹⁶ [CGM]
	⁹⁷ [ii. Where information to be provided is in nature of general assistance like in case of 'Fit & Proper' requests	DGM
	98[****	*****]
⁹⁹ [5.	In-principle approval for initiating the process for signing of bi-lateral/ multilateral MoUs	¹ Chairperson
6.	Approval of draft text of bilateral MoUs/application for multilateral MoUs	ED]

.

⁹³ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "Chairman".

⁹⁴ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Approval for making request for information under the IOSCO MMOU/bilateral MOU."

⁹⁵ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Where information to be provided under the scope of IOSCO MMOU/bilateral MoU".

⁹⁶ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*ED*".

⁹⁷ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,-

[&]quot;Where information to be provided in nature of general assistance

a. Adverse cases

b. Normal cases"

⁹⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "a. Adverse cases - a. CGM and b. Normal cases - b. DGM".

⁹⁹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019.

VIII Integrated Surveillance Department

Sr. No.	Nature of Delegation	Delegatee
1	Trading related decisions	
	a. Suspension from trading	WTM
	b. Revocation of suspension from trading	WTM

IX. LEGAL AFFAIRS DEPARTMENT AND ENFORCEMENT DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
	A. Fee Structure	
1.	Approving structure of fees and other expenses payable to Solicitors, Advocates, Senior Advocates, Counsels, Senior Counsels, etc.	100 Empanelment Committee consisting of Division Chiefs of Legal Affairs Department-2, Enforcement Department-2 and the Recovery and Refund Department, and Heads of Department of Legal Affairs Department-1, Legal Affairs Department-2, Enforcement Department-2 and chaired by the Executive Director (Law).]
2.	Fixing the class of airfare, conveyance, transport, boarding, lodging, the class of hotel/ accommodation and other expenses, where Advocates, Counsels or Senior counsels are engaged from place other than the place of Court where the matter is pending.	CGM
3.	Approving higher fees in a given case depending upon the volume of work or number of hearings involved, including day to day hearings	
	a. upto 20%	DGM
	b. above 20% upto 50%	CGM
	c. above 50%	¹⁰¹ [Empanelment
		Committee]
4.	To approve higher fees where Advocate/ Senior Advocates/ Counsels/ Senior Counsel	ED

¹⁰⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f. 19.5.2023. Prior to substitution the clause read as: "Empanelment Committee consisting of Division Chiefs of Legal Affairs Department, Enforcement Department and Recovery and Refund Department headed by the Executive Director (Law)."

¹⁰¹ Substituted for the word "CDC", vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020.

Sr. No.	Nature of Delegation	Delegatee
	is engaged for a court outside his usual place	
	of practice	
	B. Regulations and Amendments to	
	Regulations	
1.	Approval of proposed draft regulations	ED
2.	Decision for vetting of draft Regulation by	ED
	an outside expert and payment of their fees	
	C. Settlement Matters [Securities and	
	Exchange Board of India (Settlement	
	Proceedings) Regulations, 2018]	
1.	Appointment of HPAC	¹ Chairperson
2.	Constitution of IC	WTM
3.	Constitution of WTMs Panel	¹ Chairperson
¹⁰² [4.	(i) Appointment of nodal officers	ED
	(ii) Return of application under Regulation	
	3(5) that is incomplete or does not conform	
	to the requirements of the regulations	
	a. Approval	a. DGM
	b. Communication	b. AM
	(iii) Rejection of application under	
	Regulations 5(1) or 5(4)	
	a. Approval	a. DGM
	b. Communication	b. AM

¹⁰² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Third Amendment) Order, 2022, w.e.f. 03.11.2022. Before substitution the table was as under:

Time Time Time Wall to the Control of the Control o		
4.	Appointment of nodal officers	ED
	(i) Condonation of delay under Regulation 4(2)	CGM
	(ii) Rejection of application under Regulation 6 (1)	Approval – CGM
	(a) and 6 (1) (b)	Communication – AM
	(iii) Issuance of Circular for Settlement Schemes	Approval - ED
	under Regulation 26	Issue - DGM
	(iv) Rejection of application under Regulation 6	Approval – CGM
	(1) (c).	Communication – AM
	(v) Rejection of application under Regulation 6	Approval – Panel of WTMs
	(1) (d) and (e).	Communication – AM

Sr. No. Nature of Delegation	Delegatee
(iv) Return of application upon	
consideration of factors under Regulation	
5(3)	a. CGM
a. Approval	b. AM
b. Communication	
(v) Rejection of application under	
Regulation 5(5)	
a. Approval	a. Panel of WTMs
b. Communication	b. AM
(vi) Rejection of application under	
Regulation 6 (1) (a) and 6 (1) (b)	
a. Approval	a. CGM
b. Communication	b. AM
(vii) Rejection of application under	
Regulation 6 (1) (c)	
a. Approval	a. CGM
b. Communication	b. AM
(viii) Rejection of application under	
Regulation 6 (1) (d) and (e)	
a. Approval	a. Panel of WTMs
b. Communication	b. AM
(ix) Rejection under Regulation 6(1)(f)	
a. Approval	a. Panel of WTMs
b. Communication	b. AM
(x) Withdrawal of application under	
Regulation 7	
a. Approval	a. DGM
b. Communication	b. AM
(xi) Rejection of application under the	
second proviso to Regulation 15(1)	
a. Approval	a. Panel of WTMs
b. Communication	b. AM

Sr. No.	Nature of Delegation	Delegatee
	(xii) Notice of demand under regulation 15(2)	
	a. Approval	a. Panel of WTMs
	b. Communication	b. AM
	(xiii) Service and publication of settlement	AM
	order under regulation 25	
	(xiv) Issuance of Circular for Settlement	
	Schemes under Regulation 26	
	a. Approval	a. ED
	b. Communication	b. DGM]
5.	Order pursuant to Settlement Proceedings (including summary settlement orders, class settlements and settlement with confidentiality) a. Where only adjudication proceedings is being settled b. Order under Settlement Schemes (except	a. Adjudicating Officerb. As per relevant scheme
	where show cause notice has been issued in the adjudication proceedings) c. Any other proceedings or combination of proceedings d. Recommending summary settlement to Panel of WTMs	c. Panel of WTMs constituted by ¹Chairperson d. ED of OD concerned
6.	Determination of issues under Regulation 5 (2)	Panel of Whole Time Members on recommendations of the ED concerned who shall form opinion based on the recommendation of the views of the Committee of CGMs of OD concerned, IVD, OIAE
7.	Summary Settlement:	
	a. Determination of issues	ED of concerned OD

Sr. No.	Nature of Delegation	Delegatee
	b. Issuance of summary settlement	Approval – CGM of OD
	notice	concerned
		Communication – AM
[1038.	Issuance of settlement notice under Regulation	_
	34(3)	
	a. Approval	DGM
	b. Communication	-AM]
9.	Directing examination of information	ED of concerned OD
	received pursuant to an application seeking	
	settlement and determination of issued with	
	confidentiality under Regulation 19	
10.	Communication of issues under Regulation	Approval – CGM
	19 (5) and (7)	
		Communication – AM
11.	Determination of the class of persons and	WTM of OD concerned on
	defaults to be specified in a Settlement	recommendation of the
	Scheme under Regulation 26	HPAC who shall form
12.	Determination of Terms for Settlement	opinion based on the
	Schemes under Regulation 26	recommendation of the
		views of the Committee of
		CGMs of OD concerned,
		IVD and EFD/ LAD.
13.	Determination of issues under Regulation 21	ED of concerned OD
14.	Directing examination of information for	ED of concerned OD
	revocation of settlement orders	
15.	Revocation of settlement orders	Panel of WTMs

¹⁰³ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Third Amendment) Order, 2022, w.e.f. 03.11.2022. Before substitution the table was as under:

8.	Issuance of settlement notice under Regulation 18 or	a. Approval -DGM
	Regulation 34(3)	b. Communication -AM

X. RECOVERY AND REFUND DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
1.	Issuing Remittance advices to the Banks, etc.	Approval –RCO
		Issuance – AGM
2.	Issuing Show Cause notices	RCO
3.	Issuing other notices	Approval – AGM
		Communication – AM
4.	Issuing orders for sale / transfer of shares	¹⁰⁴ [Approval –RCO
		Issuance – AGM]
5.	¹⁰⁵ [Approval for tender documents	
	a. For work values upto Rs. 50 lakh	a. CGM
	b. For work values above Rs. 50 lakh	b. ED, RRD]
¹⁰⁶ [5A.	Approval for appointment of registrar and share	Approval: RCO
	transfer agent or peer reviewed chartered	Communication: AM
	accountant, selected by the process of tender/	
	empanelment, for the purpose of verification of	
	claims and/ or managing the repayment/ refund	
	process.	
5B.	Signing agreements/ work orders (after	Manager < Rs. 10 lakh
	approval of the competent authority).	DGM $>$ Rs. 10
		lakh]
6.	Empanelment of Receiver/ Distribution	COED
	Agencies/Valuers/ any other outside agency	
7.	Appointment of Valuers for each case	RCO
8.	Fixing of Reserve Price	RCO
9.	Entrusting case to Receiver for specific cases	As per delegation of
		financial powers

¹⁰⁴ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

(Amendment) Order 2023, w.e.f. 19,5,2023, Before substitution the words were: "AGM"

⁽Amendment) Order, 2023, w.e.f. 19.5.2023. Before substitution the words were: "AGM".

105 Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before substitution the words were,-"Approval for tender documents: ED (Law)".

¹⁰⁶Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020.

Sr. No.	Nature of Delegation	Delegatee
10.	¹⁰⁷ [Issuing certification of Difficult to Recover dues	
	a. For RCO in HO	a. CGM
	b. For RCO in Regional Offices	b. Regional Director]
11.	Calling for information from any person and	RCO
	furnishing information to Govt./ Public	
	Authorities in matters relating to recovery	
	proceedings	
12.	Recording of statements of defaulter/witnesses	AM
¹⁰⁸ [13.	*****	CGM
14.	Appointment of valuers/ E-auction service	RCO
	providers from the approved panel	
15.	Appointment of valuers and E-auction services	CGM
	providers, from outside the approved panel	
16.	¹⁰⁹ [Approval for publishing sale proclamation	RCO]
	notice/invitation of refund claims/tenders in the	
	Newspapers through INS accredited agencies in	
	matters relating to recovery proceedings.	
17.	Approving higher remuneration than the	COED
	remuneration fixed as per Circulars issued	
	under SEBI (Appointment of Administrator and	
	Procedure for Refunding to the Investors)	
	Regulations, 2018	
18.	Appointment of Administrator if the amount	RCO
	recoverable is rupees one crore or above	
19.	¹¹⁰ [Appointment of Administrator if the amount	
	recoverable is less than rupees one crore	
	a. For RCO in HO	a. CGM

¹⁰⁷ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before substitution the words were,-"Issuing certification of Non-recoverable dues: CGM".

¹⁰⁸ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before omission the words were – "Approval of valuation reports: CGM". ¹⁰⁹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before substitution the words were,-"Approval for publishing sale proclamation notice in the News Papers through INS accredited agencies in matters relating to recovery proceedings: RCO".

¹¹⁰ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before substitution the words were,- "Appointment of Administrator if the amount recoverable is less than rupees one crore: CGM of concerned OD".

Sr. No.	Nature of Delegation	Delegatee
	b. For RCO in Regional Offices	b. Regional Director]
¹¹¹ [20.	Determination as to:	RCO as per the policy
	(a) the amount of money to be refunded to each	approved by the Board.
	investor;	Bourd.
	(b) giving preference to a class/group of	
	investors in refund, where monies available is	
	insufficient to meet all eligible claims of	
	investors	
21.	112[Approval for refund process to identifiable investors	
	a. Where amount being refunded is	
	< Rs. 5 crore	CGM/RD
	b. Where amount being refunded is	
	\geq Rs. 5 crore \leq Rs. 10 crore	ED
	c. Where amount being refunded is	
	> Rs. 10 crore	WTM]
22.	Approval of period for which refund process	RCO
	shall be kept open (Refund Process Period).	
23.	113[Approval for transfer of unpaid monies to IPEF created by the Board under	
	Regulation 3 of the SEBI (IPEF) Regulations, 2009:	
	(a) after completion of the refund process period as fixed by the RCO; or	
	(b) in the absence of identifiable investors	
	a. Where the unpaid amount is	
	< Rs. 5 crore	CGM/RD

¹¹¹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020.

¹¹² Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Third Amendment) Order, 2021, w.e.f. 11.08.2021. Before substitution the words were,-

[&]quot;Approval of refund of monies to investors:

Where amount being refunded is < Rs. 10 crore: RCO, Rs.10 crore - Rs.50 crore: CGM, > Rs.50 crore: ED, RRD". Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Third Amendment) Order, 2021, w.e.f. 11.08.2021. Before substitution the words were,- "Approval for transfer of unpaid monies to IPEF created by the Board under Regulation 3 of the SEBI (IPEF) Regulations, 2009, after completion of Refund Process Period as fixed by RCO: RCO".

Sr. No.	Nature of Delegation	Delegatee
	b. Where the unpaid amount is	
	\geq Rs. 5 crore \leq Rs. 10 crore	ED
	c. Where the unpaid amount is	
	> Rs. 10 crore	WTM]
24.	Making request to Advisory Committee under	RCO
	the IPEF Regulations for the withdrawal of	
	money from IPEF (within three years from	
	transfer of unpaid monies to IPEF) upon receipt	
	of valid claim from an unpaid investor.	
25.	Approval of forwarding of any claim received	Approval: RCO
	upto 6 years after completion of Refund Process	Forwarding
	Period as fixed by RCO to the registrar and share	communication: AM]
	transfer agent and/ or peer reviewed chartered	
	accountant appointed in the matter for the	
	purpose of verification of claims and refund.	
¹¹⁴ [26.	Revision of the maximum reward amount	ED]
	payable under the SEBI (Grant of Reward to	
	Informant under Recovery Proceedings)	
	Guidelines, 2023 every three years by taking	
	into account, inflation based on Cost Inflation	
	Index, as notified by CBDT under section 48 of	
	Income-tax Act, 1961.	

¹¹⁴ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f. 19.5.2023.

XI. HUMAN RESOURCES DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
	A. Staff Appointments	
1.	¹¹⁵ [Approval for recruitment]	¹ Chairperson
¹¹⁶ [1A.	Promotion and related / connected aspects	Chairperson
	(unless otherwise specifically provided)	
1B.	Removal of any doubt or difficulty in	Committee of Chairperson
	interpretation of any of the provisions of the	and WTMs]
	Promotion Policy and to carry out any	
	consequential or incidental changes in the	
	Promotion Policy	
2.	Approval for Mode of recruitment	¹ Chairperson
3.	Constitution of selection committees for	
	recruitment and promotion (wherever	
	required)	
	a. Employees upto Grade E	WTM
	b. Employees in Grade F and ED	¹ Chairperson
4.	Approval for appointment in service, after	
	selection, as per service Regulations	
	a. Employees upto Grade E	WTM
	b. Employees in Grade F and ED	¹ Chairperson
¹¹⁷ [4A.	Issuance of letters of appointment pursuant to	
	approval of appointment in service	
	a. employees up to Grade C	DGM
	b. employees in Grade D to F and EDs	CGM]
5.	Determination of lapse of offer of	CGM
	appointment as per approved policy	
6.	118[Appointment / extension of service of	¹ Chairperson
	temporary / contract employees]	
7.	Posting/ Transfer of employees up to Grade	CGM
	C to/ from department /Offices	

¹¹⁵ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2023, w.e.f. 16.6.2023. Before substitution the words were,-

[&]quot;Approval for recruitment / promotion".

¹¹⁶ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2023, w.e.f. 16.6.2023.

¹¹⁷ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021

¹¹⁸ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,-

[&]quot;Extension of contract period of employees in the rank of DGM and above".

Sr. No.	Nature of Delegation	Delegatee
8.	Posting/Transfer of employees Grade D and	
	above to/ from Department / Offices	WTM
9.	¹¹⁹ [Acceptance of resignation and waiver of	
	notice]:	
	a. employees upto Grade C	ED
	b. employees Grade D to F	WTM
	c. EDs	¹ Chairperson
10.	Approval of Policy on deputation	¹ Chairperson
11.	Approval for Deputation of officers to other	
	organizations	
	a. Employees upto Grade C	Recommendation – WTM in-
		charge of the department
		concerned
		Approval – ED
	b. Employees in Grades D to F	Recommendation – WTM
		in-charge of the department
		concerned
_		Approval – WTM
	c. EDs	¹ Chairperson
¹²⁰ [12.	Approval to retire any employee under	Board]
	regulation 13(1) of the Securities and	
	Exchange Board of India (Employees' Service Regulations) 2001	
¹²¹ [13.	Seniority List	
L	Approval of seniority list	¹ Chairperson
	Issuance of seniority list	DGM
14.	Approval of policy for confirmation upon	¹ Chairperson
	completion of probation period under	-
	regulation 10 of Securities and Exchange	
	Board of India (Employees' Service)	
	Regulations, 2001	

¹¹⁹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,-

[&]quot;Acceptance of resignation and d. Waiver of notice (All Grades) - WTM".

¹²⁰ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019.

¹²¹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021.

Sr. No.	Nature of Delegation	Delegatee
15.	Decision w.r.t. confirmation on completion	¹ Chairperson
	of probation period pursuant to	
1.6	appointment in the service of Board	lat : 1
16.	Decision w.r.t. confirmation on completion	¹ Chairperson]
	of probation period pursuant to promotion, only in the cases of unsatisfactory	
	performance	
	B. Disciplinary Action	
1.	Competent Authority for disciplinary action	
	for	
	a. employees up to Grade C	CGM
	b. employees Grade D to F	ED
	c. EDs	WTM
122		
¹²² [1A.	Approval for initiating disciplinary action	
	a. employees up to Grade C	ED
	b. employees in Grade D and E	WTM
	c. employees in Grade F and EDs	¹ Chairperson]
2.	Appellate Authority	
	a. employees up to Grade C	ED
	b. employees Grade D to F	WTM
	c. EDs	¹ Chairperson
	C. Remuneration for employees	
1.	Pay and allowances including revision	¹ Chairperson
2.	Other benefits and perquisites including	¹ Chairperson
	revision	
3.	Sanction of annual increment in the pay scale	DGM
	in the normal course	
4.	Sanction of increment at efficiency bar stage	
	and stagnation increment	
	a. Employees upto Grade E	CGM
	b. Employees in Grade F and ED	WTM
5.	Sanction of advance / special increments on	¹ Chairperson
	joining or otherwise	
6.	¹²³ [Pay fixation	
	a. employees up to Grade C	CGM

Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,- "Pay fixation – WTM"

Sr. No.	Nature of Delegation	Delegatee
	b. employees in Grade D to F	ED
	c. EDs	WTM]
	D. Leave	
1.	Sanction of CL	Reporting Officer
2.	Sanction of $OL \le 30$ days, $SL \le 30$ days and	Reporting Officer
	Maternity/ Paternity Leave	
3.	Sanction of $OL > 30$ days and $SL > 30$ days	
	a. Employees upto Grade F	ED in-charge of concerned
		department
	b. ED	WTM in-charge of
		concerned department
4.	Study Leave	¹ Chairperson
5.	124[Extra Ordinary Leave / any other leave	
	a. employees up to Grade E	Approval – ED
		n 1.: ED:
		Recommendation: ED in
		charge of the concerned department
	b. employees in Grade F and EDs	Approval – WTM
		11
		Recommendation: WTM in
		charge of the concerned
(Special Convol Loove for paragraphy with	department]
6.	Special Casual Leave for persons with disabilities	ED in-charge of the concerned Department
¹²⁵ [7.		concerned Department
1/•	Sanction of Special Hardship Leave for female employees	
		ED in-charge of concerned
	a. employees up to Grade C	department
	b. employees in Grade D to F and ED	WTM in-charge of concerned
	o. employees in Grade D to F and ED	department
8.	Sanction of Special Casual Leave	department
0.	a. employees up to Grade F	ED
	b. EDs	WTM
	U. 11D0	44 1141

¹²⁴ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,-

[&]quot;Extra Ordinary Leave / any other leave – Approval – WTM (HRD) Recommendation: WTM or ED in charge of the concerned department"

Further prior to the substitution vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019, the words were,-

[&]quot;Sanction - DC (HRD) Recommendation - WTM in-charge of concerned department"

¹²⁵ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021.

Sr. No.	Nature of Delegation	Delegatee
9.	Forfeiture of leave for habitual late	
	attendance as per service regulations or	
	applicable office circulars	
	a. Approval for forfeiture of leave	DGM
	b. Execution of changes in leave record of	AM]
	employee	
	E. Permissions [SEBI (Employees'	
	Service) Regulations, 2001]	
1.	Permission for part-time work under	WTM
	Regulation 59	
2.	Acceptance of place of domicile/ change in	DGM
	the place of domicile under Regulation 26	
3.	Approval for transactions under Regulation	
	66	
	a. Employees Upto Grade D	CGM
	b. Grade E and F	ED
	c. ED	WTM
	126[F. Miscellaneous	
1.	Authority to remove any doubts regarding	ED]
	interpretation or applicability of all HR	
	circulars	

 $^{^{126}}$ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021.

XII. TREASURY & ACCOUNTS DIVISION

Sl. No.	Nature of Delegation	Delegatee
1.	Approval of Budget	Board
2.	Investment and withdrawal of SEBI Funds/IPEF Funds	Upto Rs. 1 Cr
		Committee of
		DGMs
		Rs.1 to 5 Cr-
		committee of
		CGMs
		Rs. 5 Cr and
		above-COED
3.	Renewal of investment of SEBI Funds/IPEF	DGM
	Funds/recovery amounts	
4.	Investment and withdrawal of funds other than SEBI	DGM of T & A
	Funds/IPEF such as Recovery/Disgorgement/SAT/High	and Recovery
	Court/Supreme Court directions/any other funds	Officer or
		HOD of
		concerned
		operational
_		department
5.	Borrowing by SEBI	Board
6.	Appointing Chartered Accountants, Valuers, Actuaries	ED
7.	Issuance of no dues certificate to the staff members	AM
8.	Transfer money from one account of SEBI to another account of SEBI	DGM
9.	Open new bank account, closing of bank account of	ED
	SEBI, authorizing the signatories for operating the bank accounts	
10.	Transfer of monetary penalty or compounding fees etc.	DGM
11.	to CFI or any other fund. Filing TDS/ FBT/ Service tax/ work contract tax/ Income	DGM
	tax returns on behalf of SEBI	
12.	Issue certificates of FBT/ TDS/ Income Tax etc.	Approval - AGM Issuance – AM
13.	Appoint the internal auditors	Audit Committee
14.	Calculation of depreciation and accounting thereof	AGM
15.	Capitalization of assets when purchased	DGM
16.	Half yearly closing of accounts	DGM
17.	Annual closing of accounts	¹ Chairperson
1.	I mindai vioning of accounts	Champerson

Sl. No.	Nature of Delegation	Delegatee
18.	Response to queries / observations of Internal auditors	CGM of the
	and C&AG	dealing
		department
19.	Acceptance/Return of DD/other instruments from/to operational departments	AM
20.	Approval for onward remittances of AO penalties,	DGM of the
	settlement charges, recovery amounts, etc. to	concerned
	Consolidated Fund of India	division

XIII. FACILITIES MANAGEMENT DIVISION

Sr. No.	Nature of Delegation	Delegatee
1.	Approval for: a. Sale / purchase of immovable property b. Sale / purchase of movable property/equipment/furniture, etc. c. Lease in / out of property d. Furnishing of flats and offices e. Alteration and repair of assets	higher competent authority as per delegation of financial powers b. As per delegation of financial powers c. As per delegation of financial powers d. As per delegation of financial powers e. As per delegation of financial powers e. As per delegation of financial powers
2.	Approval for: a. Insurance, society charges, security and maintenance charges for SEBI office/ residential premises/ vehicles, etc. b. Statutory payments, taxes, electricity charges, etc c. Repairs - vehicles/ office and residential premises/ equipments, furniture, etc.	a. As per delegation of financial powersb. DGM, FMDc. As per delegation of financial powers
3.	Approval for awarding work contract, annual maintenance contract and renewal thereof in respect of office and residential premises ¹²⁸ [and pre-termination of contract, if necessary]	As per delegation of financial powers
4.	Approval for payment of bills / invoices / lease rent towards carrying out purchases / works / contracts / services, etc. for which sanction has been obtained	As per Delegation of Financial Powers
5.	Signing various property documents such as transfer/ agreements/ conveyance/ lease deeds etc.	a. Head Office- DGM/ (FMD) b. Regional Office/ Local Office – DGM

¹²⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "As per delegation of financial powers".

¹²⁸ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sr. No.	Nature of Delegation	Delegatee
		in consultation with FMD
6.	Signing documents/ agreements/ work orders/	a. DGM, if value is \geq
	renewal letters/ contract agreements etc. (after	Rs. 10 lakh
	approval by the competent authority)	b. Manager, if value is < Rs. 10 lakh
7.	¹²⁹ [Constitution of committee for verification of	
	Panel of architects/ contractors/ valuers/	
	suppliers, works of specialised nature and for	
	exigencies of works, negotiations with agencies,	
	etc.	
	Approval of panel post verification.	
	De-empanelment/ Debarment/ Blacklisting of	
	contractors, suppliers, etc.	
	a. For work values upto Rs. 5 lakh	DGM
	b. For work values more than Rs. 5 lakh and upto	CGM
	Rs. 10 lakh	CGW
	c. For work values more than Rs. 10 lakh and	ED
	upto Rs. 1 crore	
	d. For work values above Rs. 1 crore	WTM]
8.	Approval for purchase of materials for SEBI	As per delegation of
	offices and residential premises	financial powers
9.	Approval for tender documents ¹³⁰ [and	
	cancellation of tender, if necessary]	9974
	a. For work values upto Rs. 50 lakh	a. CGM
	b. For work values above Rs. 50 lakh	b. ED ¹³¹ [*****]
10.	Approval for appointment of architects, surveyor	As per delegation of
	valuer, etc and their fees	financial powers
11.	Refund of EMD of unsuccessful tenderers	DGM

¹²⁹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "Constitution of committee for verification of Panel of architects/ contractors/ valuers/ suppliers, works of specialised nature and for exigencies of works, negotiations with agencies, etc. a. For work values upto Rs. 10 lakh – CGM, b. For work values of Rs. 10 lakh and above but less than 1 crore –ED For work values above Rs.1 crore – WTM".

¹³⁰ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words and symbols were "(Admin)".

Sr. No.	Nature of Delegation	Delegatee
¹³² [12.	Forfeiting of EMD/invocation of performance	ED]
	guarantee	LDJ

¹³² Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

XIV. INFORMATION TECHNOLOGY DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
1.	ITD activity having financial implications	As per delegation of
		financial powers

XV. LIBRARY

Sr. No.	Nature of Delegation	Delegatee
1.	Approval for acquisition of books	DGM
2.	Approval for acquisition of books, proposal of which	LC
	is received from vendors on approval basis	
3.	Approval for acquisition of newspapers and other	DGM
	periodicals	
4.	Approval for writing-off damaged or lost books	CGM
5.	Approval for charges for recovery of damaged/lost	DGM
	books	

XVI: DEPARTMENT OF ECONOMIC AND POLICY ANALYSIS

Sr.No.	Nature of Delegation	Delegatee
1.	Annual Report	
	a. Calling for inputs from internal and external	¹³³ [Approval – DGM
	sources	Communication –AM]
	b. Approval of Annual Report and submission	Board
	to both Houses of Parliament	
	c. Letters to external dignitaries with a copy of Annual Report (i) 134[Secretaries of Ministries like Finance, Corporate Affairs, Law and Justice and Statistics and Programme Implementation, Presiding Officer of Securities Appellate Tribunal, Chiefs of Financial Sector Regulatory Bodies and Other Government Agencies and Current Board Members of SEBI.]	(i) ¹ Chairperson
	(ii) 135[Former ¹Chairpersons of SEBI, Former WTMs of SEBI, Stock Exchanges/ Depositories/Current Members / Former Presiding Officers of SAT, Members of NITI Aayog, Deputy Governors of RBI, Principal Economic Advisor, MoF and ¹Chairpersons of SEBI Committees.]	(ii) WTM
	(iii) All other external dignitaries	(iii) CGM

Communication -AGM"

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,-

[&]quot;Approval – ED

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Ministers, Secretaries of Ministry and Governor / Chairman of Regulatory Authorities."

Order, 2019, w.e.f. 18.12.2019. Before substitution the words were, "Chairman / Chief of Banks / academic institutions, Members of NITI Aayog, Deputy Governors."

XVII - INVESTIGATION DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
	¹³⁶ [Section I – Case (Initial Scrutiny)	
1.	Allocation of a case	ED
2.	Approval of actions pursuant to initial scrutiny of	
	case received as references / complaints	
	No action	CGM
	Administrative Warning and any other action	ED]
	Section II: Delegation of Powers with respect to	
	Investigation	
1.	¹³⁷ [Ordering investigation and appointing	ED
	investigating authority under section 11C of the	
	Act.]	
2.	Approval of actions after submission of	
	Investigation Report:	(a) ED
	(a) No action or administrative action	
	(b) Communication of administrative action	(b) DGM
	(c) Reference to other agencies for possible	(c) ED
	violation of their respective laws or to other	
	department(s) in SEBI	
	(d)Communication of reference to external	(1) = 61.5
	agencies	(d) DGM
	ageneres	
¹³⁸ [3.	Investigating Authority in terms of the Securities	AGM with at least eight
	and Exchange Board of India (Prohibition of	years of experience as an
	Fraudulent and Unfair Trade Practices relating to	officer with the Board.]
	Securities Market) Regulations, 2003.	

¹³⁶ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07. 2020. Before substitution the words were,-

"Section I- Preliminary Examination	
Allocation of a case for Preliminary Examination	CGM
Approval to seek information pursuant to preliminary examination	DGM
Sending communication for seeking information as above	
	AM"

¹³⁷ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07. 2020. Before substitution the words were,- "Ordering investigation, allocating case and appointing investigating authority under section 11C of the Act."

¹³⁸ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020.

Sr. No.	Nature of Delegation	Delegatee
	Section III: Forensic Accounting / Audit	
1.	Approval to seek information from external entities to examine reference/complaint on alleged violation	DGM
		AM
	Seeking information as above	
2.	Approval for furnishing information to external agencies	CGM
	_	DGM
	Furnishing information as above	

XVIII- ESTABLISHMENT DIVISION

Sl. No	Nature of Delegation	Delegate
1.	Approval of payment of salary and allowances	ED
	and approval of change in DA rate applicable for	
	SEBI employees.	
2.	Approval of payment under compassionate	ED
	package viz. Compassionate gratuity, Ex-gratia,	
	etc.	
3.	Approval of pension contribution and leave	ED
	salary contribution for employees on deputation	
	with SEBI	
4.	Approval of response to observations of IID,	ED
	C&AG and Audit Committee	
5.	Approval for Monthly Remittance of TDS,	DGM
	Filing of TDS returns, Issue of Form 16	
6.	Filing of professional tax monthly return	Manager
7.	Attestation of salary slip of employees for Visa	Manager
	purpose	
8.	Approval of PF Investments	PF Trustees
9.	Approval of PF settlement to retired employees	PF Trustees
	or employees who have resigned	
10.	Approval of PF Loans – Refundable or Non-	PF Trustees
	refundable	
11.	Retired/Resigned Employees:	
	a) Settlement of Gratuity and Leave Encashment to	CGM
	Retired and Resigned employees	
	b) Approval for release of payment of approved	DGM
	MAF claim	
	c) Approval for reimbursement of Medical Non	DGM
	Policy claim	
	d) Approval for reimbursement of Group	DGM
	Mediclaim Insurance Policy claim	
	e) Approval for Medical Non-Policy claims of	DGM
	former WTMs and former Chairpersons	
	f) Issue of no dues certificate to HRD w.r.t. retired	Manager
	/ resigned employees	

Sl. No	Nature of Delegation	Delegate
12.	Approval of activities to be undertaken by	Recommendation – By such
	SSWC, Sports Committee, other such welfare	Committee
	committee etc.	Approval - ED
13.	Approval for Claim under Medical Assistance	MAF Committee
	Fund (MAF)	
14.	Approval for Corporate Buffer Benefit under	ED
	Group Mediclaim Insurance Policy.	
15.	Ticket booking for Foreign and Domestic Tours.	Manager
16.	Approval for release of forex to employees for	ED
	Foreign Tours	
17.	Approval of Special Advance to employees.	As per delegation of
		financial powers
18.	Issue of performance/ completion certificate/	DGM
	reference letter	
19.	Approval of hotel rooms, car, Air tickets when	DGM
	not available within the eligibility	
20.	Approval of various staff claims on declaration	As per delegation of
	basis.	financial powers
21.	Approval of reimbursement towards various	As per delegation of
	staff claims on submission of bills	financial powers
¹³⁹ [21A.	Waiver of penalty in case of late submission of	CGM
	documents with respect to claims	
21B.	Approval of reimbursement claim under	As per Delegation of
	Group Mediclaim policy	financial power]
22.	Approval for release of payment to various	As per delegation of
	vendors / agencies.	financial powers
23.	Empanelment of agencies	As per delegation of
		financial powers
24.	Approval for awarding work contract, annual	As per delegation of
	maintenance contract and renewal thereof.	financial powers
25.	Approval of tender documents	
	a) For work value upto Rs. 50 lakh	CGM
	b) For work value above Rs. 50 lakh	ED
	I	

¹³⁹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sl. No	Nature of Delegation	Delegate
26.	Constitution of Committee for ¹⁴⁰ [bid opening	
	of tenders,] verification and approval of panels	
	of vendors / agencies	
	a) For work values upto Rs. 10 lakh	CGM
	b) For work values above Rs. 10 lakh but less than	ED
	Rs. 1 crore	
	c) For work values above Rs. 1 crore	WTM
27.	Signing documents/ agreements/ work orders/	$DGM \ge Rs. 10 lakh$
	renewal letters/ contract agreements, etc. (after	Manager < Rs. 10 lakh
	approval of the competent authority).	
28.	Issuing Letter / Correspondence to Agencies or	Manager
	Vendors.	
29.	Approval of Housing Loan and other staff loans	Recommendation of Loan
		Committee with the
		approval of ED
30.	Attesting and Certifying true copy of the	AGM
	documents required for Notice of Intimation of	
	Mortgage	
31.	Signing the Housing Loan Agreement, the	AGM
	Letter for Creation of Equitable mortgage on	
	the behalf of SEBI	
32.	Issue of Housing Loan Eligibility Letter to	Manager
	employees before approval of Loan	
33.	Issue of Sanction Letter to employees after	Manager
	approval of loan	
34.	Subsequent Disbursement for Housing Loans	DGM
	after in-principal approval from ED	
35.	Approval to give Bridge Loan, to Let out	CGM
	property, to sell the property after 5 years	
36.	Approval to sell the property before 5 years as	ED
	per Home Loan Circular	
37.	Issue of NOC in respect of housing loan	Manager

¹⁴⁰ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sl. No	Nature of Delegation	Delegate
38.	Closure/Repayment of Housing Loan and	DGM
	other staff loans.	
39.	Authorize to collect all original documents	Manager
	from HDFC after closure of housing loan	
40.	Approval to release all original documents to	DGM
	employees after closure of respective loan	
41.	Issue of No dues certificate to employees upon	AGM
	closure of loans and returning original	
	documents	
42.	Issue of NOC and Form 35 to the employees	AGM
	upon closure of vehicle loan	

141 XIX- Office of Informant Protection

Sl. No.	Nature of delegation	Delegate
1.	Approval to require informant to file information under	Approval – DGM
	Regulation 7B of SEBI (Prohibition of Insider Trading)	Communication – AM
	Regulations, 2015.	
2.	Approval to declare an informant eligible for Reward	ED (Law) upon
	under Regulation 7D of Securities and Exchange	recommendation of Informant
	Board of India (Prohibition of Insider Trading)	Incentive Committee.
	Regulations, 2015.	
3.	Approval to determine amount of Reward under	ED (Law) upon
	Regulation 7E of Securities and Exchange Board of	recommendation of Informant
	India (Prohibition of Insider Trading) Regulations,	Incentive Committee.
	2015.	
4.	Intimation for submission of the Informant Reward	AM
	Claim Form(s) under Regulation 7F(1) of Securities	
	and Exchange Board of India (Prohibition of Insider	
_	Trading) Regulations, 2015.	
5.	Intimation for disclosure of identity to the informant	AM
	under Regulation 7F(2) of Securities and Exchange	
	Board of India (Prohibition of Insider Trading)	
(Regulations, 2015. Intimation for submission of additional information	Ammayal, DCM
6.		Approval: DGM Communication: AM
	under Regulation 7F(2) of Securities and Exchange Board of India (Prohibition of Insider Trading)	Communication. Alvi
	Regulations, 2015.	
7.	Decision to reject claim for Reward under Regulation	ED (Law) upon
/ •	7G of Securities and Exchange Board of India	recommendation of Informant
	(Prohibition of Insider Trading) Regulations, 2015.	Incentive Committee.
8.	Exemption from disqualifications provided under	ED (Law)
•	Regulation 7G of Securities and Exchange Board of	(_ ,)
	India (Prohibition of Insider Trading) Regulations,	
	2015.	
9.	Decision to provide information and specifying	Decision: ED (Law)
	appropriate assurances of confidentiality under	Communication: AM
	Regulation 7H(1) and 7H(2) of Securities and	
	Exchange Board of India (Prohibition of Insider	
	Trading) Regulations, 2015.	
10.	Approval to request for maintenance of confidentiality	Approval: ED (Law)
	of the identity and existence of an informant in	Communication: AM
	proceedings before any authority other than the Board	
	under Regulation 7H(5) of Securities and Exchange	
	Board of India (Prohibition of Insider Trading)	
	Regulations, 2015.	

¹⁴¹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020.

11.	Authority to receive recommendation of Informant	ED (Law)
	Incentive Committee under Regulation 7L(2) of	
	Securities and Exchange Board of India (Prohibition of	
	Insider Trading) Regulations, 2015.	
12.	Approval to specify the manner in which meetings of	Approval: DGM
	Informant Incentive Committee may be conducted	Communication: AM
	under Regulation 7L(3) of Securities and Exchange	
	Board of India (Prohibition of Insider Trading)	
	Regulations, 2015.	
13.	Public dissemination and incentivisation of Informant	AM
	under Regulation 7M of Securities and Exchange	
	Board of India (Prohibition of Insider Trading)	
	Regulations, 2015.	

¹⁴² XX – OFFICIAL LANGUAGE DIVISION

Sl. No.	Nature of delegation	Delegatee
	Policy	
1.	Approval of Policies for Rajbhasha Incentive	WTM
	Schemes	
2.	Issuance of orders in accordance with Rule 8(4) of the	ED with the approval of
	Official Languages (Use for Official Purposes of the	Chairperson
	Union) Rules 1976	
	The Committee of Parliament on Official Language	
3.	Approval of reply to Inspection Questionnaire	WTM
	Reports/data pertaining to the progressive use of the	e Official Language Hindi
4.	Calling for various reports (including quarterly	DGM
	progress reports [QPRs]) / Data from all	
	departments/divisions/Cells / offices of the Board)	
5.	Submission of Reports/Data to the Departments /	Chairperson of Official
	Ministries of the Government of India	Language Implementation
		Committee of Head Office
	Official Language Hindi Inspections	
6.	Approval for Official Language Hindi inspections of	ED
	departments/ divisions/Cells/offices of the Board	
7.	Inspecting Authority for Official Language Hindi	DGM]
	inspections	

¹⁴² Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

143 [XXI. CORPORATION FINANCE INVESTIGATION DEPARTMENT

Sl. No.	Nature of Delegation	Delegatee
1	Ordering investigation and appointing investigating authority under section 11C of the Act	ED
2	Approval of actions after submission of Investigation Report: a) No action or administrative action b) Communication of administrative action	(a) ED (b) DGM
	c) Reference to external agencies for possible violation of their respective laws or to other department(s) in SEBI	(c) ED
	d) Communication of reference to external agencies	(d) DGM
3	Investigation Authority appointed in terms of Securities and Exchange Board of India, 1992	DGM
4	Approval to seek information from external entities to examine reference/ complaint on alleged violation	DGM
	Seeking information as above	AM
5	Approval for furnishing information to external agencies	CGM
	Furnishing information as above	DGM]

¹⁴³ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f. 19.5.2023.

$^{144} \mbox{[XXII.}$ ALTERNATIVE INVESTMENT FUND AND FOREIGN PORTFOLIO INVESTOR DEPARTMENT

Sl. No.	Nature of Delegation	Delegatee
A.	Foreign Portfolio Investors	
1.	Grant of NOC to DDP for surrender of FPI registration: a) Approval b) Communication	a) DGM b) AM
2.	Seeking information/ comments/ no-objection from other departments, for surrender of FPIs.	AGM
3.	Seeking NOC from RBI where FPI applicant is a bank	AM
4.	Clubbing of investment limit of sovereign entities	ED
5.	Consideration of appeal to SEBI against DDP's refusal to grant registration	WTM
6.	Calling for revised payment instruments towards replacement of expired instruments from DDP/ Custodian	AM
B.	Designated Depository Participant (DDP)	
1.	Grant of approval to DDP	CGM
2.	Acceptance of surrender of approval granted to DDP	CGM
3.	Hearing with regard to refusal of approval to DDP	WTM
4.	Order of suspension or withdrawal of approval granted to DDP	WTM
5.	Approval for commission of audit and terms of reference	ED
6.	Grant for approval for surrender of DDP	CGM
C.	Custodian	
1.	In principle registration of custodian	CGM

¹⁴⁴ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2023, w.e.f. 19.5.2023.

Sl. No.	Nature of Delegation	Delegatee
2.	Change in information under Chapter II: a) Affect the eligibility b) Does not affect the eligibility	a) DGM b) AM
3.	Approval for commission of audit and terms of reference:	
	a) Due to relocation of business premises	AGM
	b) Due to apparent errors in transaction reporting	DGM
	c) Any other alerts requiring audit	ED
4.	Acceptance of surrender of certificate of registration granted to a Custodian	CGM
D.	Inspection of DDP and Custodians	
1.	Policy – Periodicity, selection criteria for entities/schemes to be inspected/ audited, appointment of inspectors /auditors and their remuneration	ED
2.	Approval for	
	a. Entities/schemes to be inspected	a. CGM
	b. Appointment of Auditor	b. CGM
	c. Constitution of inspection team	c. DGM
3.	Issue of notice for inspection / audit	DGM
4.	Conducting inspection / audit	Inspection team/ auditor
5.	Approval of preliminary findings in the Inspection report	DGM
6.	Communication of preliminary findings of inspection/ audit to the entity	DGM
7.	Approval of post inspection/ audit analysis upon receipt of comments	CGM
8.	Approval of Administrative Actions like Deficiency letter, Administrative warning, reference to other agencies, any other advice, etc.	GM

Sl. No.	Nature of Delegation	Delegatee
9.	Approval for enforcement action: a) Adjudication proceedingsb) Proceedings other than adjudication	a) ED b) WTM
10.	Communication of Orders, approved administrative warning, deficiency letter, warning, or any other advice	AM
E.	Other than Inspection matters	
1.	Approval of Administrative Actions like deficiency letter, Administrative warning, reference to other agencies, any other advice, etc.	CGM
2.	Communication of observation / caution / warning / advisory / deficiency letter	AM
3.	Approval for enforcement action: a. Proceedings other than adjudication b. Adjudication proceedings	WTM ED
F.	Preservation and Destruction of Records in accordance with the Manual of Office Procedure for SEBI	
1.	Destruction of files/ transfer to record room a. Approval b. Transfer of Files	a. DGM b. AM
G.	Alternative Investment Funds (AIF) and Foreign Venture Capital Investors (FVCI)	
1.	a) Granting Registration (i) Adverse cases (ii) Normal cases b. Pre-registration site visit	(i) CGM (ii) DGM AGM
	c. Issuance of certificate of registration	AGM
	d. Refusal and hearing for refusal	ED
	e. Change in status and control (i) Adverse cases	CGM
	(ii) Normal cases	DGM
	f. Acceptance of surrender of certificate of registration	DGM
2.	NOC/approval to overseas investment by Venture Capital Funds/Alternative Investment Funds i. Adverse cases ii. Normal cases	i. CGM ii. DGM

Sl. No.	Nature of Delegation	Delegatee
3.	Approval for launch of scheme by Alternative Investment Funds-Recording of launch of scheme by Alternative Investment Funds	DGM
4.	Approval of change in category of Alternative Investment Funds	DGM
5.	Approval for change in control of an Alternative Investment Fund, Sponsor or Manager i. Adverse cases ii. Normal cases	i. CGM ii. DGM
6.	Approval for acceptance of withdrawal of application of registration for Alternative Investment Funds and Foreign Venture Capital Investor	DGM
7.	Approval for closure of application of registration for Alternative Investment Funds, Foreign Venture Capital Investor, in case of non-receipt or part receipt of information	DGM
8.	Approval for change in sponsor / manager of AIF	DGM
Н.	Supervision of Alternative Investment Funds (AIF), Venture Capital Funds (VCF) and Foreign Venture Capital Investors (FVCI)	
1.	Inspection of Registered/ Recognized Entities	
	a. Policy – Periodicity, selection criteria for entities/schemes to be inspected/ audited, appointment of inspectors /auditors and their remuneration	ED
	b. Approval for:	
	i. Entities/schemes to be inspected	i. CGM
	ii. Appointment of Auditor	ii. CGM
	iii. Constitution of inspection team	iii. DGM
	c. Directing inspection/ audit	CGM
	d. Issue of notice for inspection/ audit	DGM
	e. Conducting of inspection / audit	Inspection team/ auditor
	f. Approval of preliminary findings in the Inspection report	DGM

Sl. No.	Nature of Delegation	Delegatee
	g. Communication of preliminary findings of inspection/ audit to the entity	DGM
	h. Approval of post inspection/ audit analysis upon receipt of comments	CGM
	i. Approval of Administrative Actions like Deficiency letter, Administrative warning, reference to other agencies, any other advice, etc.	CGM
	j. Communication of approved administrative warning, deficiency letter, warning or any other device	AM
	k. Approval for enforcement action i. Adjudication proceedings ii. Proceedings other than adjudication	ED WTM
2.	Other than inspection matters	
	a. Approval of Administrative Actions like deficiency letter, Administrative warning, reference to other agencies, any other advice, etc.	CGM
	b. Communication of approved administrative warning, deficiency letter, warning, or any other advice	AM
	c. Approval for enforcement action	
	i. Adjudication proceedingsii. Proceedings other than adjudication	i. ED ii. WTM]

CHAPTER - VIII

DELEGATION OF POWERS AND FUNCTIONS PERTAINING TO LOCAL OFFICES

Sr. No.	Nature of Delegation	Delegatee
1.	Financial & Investor Education Programme	
	i.) Approval of workshop for resource persons	DGM/ LO in-charge
	ii.) Approval of claims of resource persons	AM
	iii.) Monitoring of Workshops	AM
2.	Approval to call for information from intermediaries and unregistered CIS, PMS, ponzi and Investment Advisers etc and persons associated with the securities market in respect of any complaints or inquiry or <i>suo moto</i> for	DGM
	regulatory or supervisory purposes Calling for information as above	AM
3.	Facilities Management	
	i.) Approval for awarding work contract, annual maintenance contract and renewal thereof in respect of office and residential premises	As per delegation of financial powers in consultation with FMD, HO
	ii.) Approval for purchase of materials for SEBI offices	As per delegation financial powers in consultation with FMD, HO
	iii.) Payment of utility bills	As per delegation financial powers in consultation with FMD, HO
4.	Inspection of Registered/Recognised or Unregistered Entities	Delegation as per Chapter VII

PART B

CHAPTER I: DELEGATION OF FINANCIAL POWERS

Sl. No	Nature of Delegation	Delegatee
1.	Approval for sanction to outsiders(Amount in Rs. lakh)	
	a. ≥5000	Board
	b. ≥3000<5000	Committee of ¹ Chairperson
		and WTMs
	c. ≥1500<3000	¹ Chairperson
	d. ≥750<1500	WTM
	e. $^{145}[\geq 75 < 750]$	CoED
	f. $^{146}[\ge 50 < 75]$	ED
	g. $^{147}[\geq 25 < 50]$	CGM
	h. $^{148}[\ge 10 < 25]$	¹⁴⁹ [LAD/EFD/RRD –
		GM
		Other Departments –
		Committee of DCs]
	i. $^{150}[\geq 1 < 10]$	DGM
	j. ≥ 0.25 < 1	AGM
	k. < 0.25	AM
2.	Release of payment to outsiders after approval (Amount	
	in Rs. lakh)	
	$a. \ge 1000$	a. ED
	b.≥ 100< 1000	b. CGM
	c.≥ 10<100	c. DGM
	d. ≥ 3<10	d. AGM
	e. < 3	e. AM
3.	¹⁵¹ [Approval and Release of payments to Employees (Amount in Rs. lakh)	

¹⁴⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "≥50<750".

Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were " $\geq 30 < 50$ ".

¹⁵¹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the clause read as under:

Ī	3.	Approval and Release of payments to Employees (Amount in Rs.	
		lakh)	
		$a. \ge 25,00,000$	a. CGM
ſ	•	$b. \ge 2,00,000 < 25,00,000$	b. DGM

¹⁴⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "≥15<30".

¹⁴⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "≥5<15".

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Committee of DCs"

Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were " $\geq 1 < 5$ ".

Sl. No	Nature of Delegation	Delegatee
	a. ≥ 25	a. CGM
	b. ≥ 5 < 25	b. DGM
	c. ≥ 2 < 5	c. AGM
	d. ≥ 1 < 2	d. Manager
	e. < 1	e. AM]
4.	Sanction of any expenditure upto Rs.2,00,000 in	ED (Admin.)
	individual cases, which is beyond the permissible limit,	
	spend for official purposes under special circumstances	
5.	Sanction of loans to employees	ED (After recommendation
		of Loan Committee)
6.	Policy for write off of old and unserviceable assets,	CoED
	debts, dues, etc	
7.	Approval for write off of old and unserviceable assets,	
	debts, dues etc. (Amount in Rs. lakh)	lar
	a. ≥ 1000	a. ¹ Chairperson
	b. ≥ 500 < 1000	b. WTM
	$c. \ge 200 < 500$	c. CoED
	$d. \ge 100 < 200$	d. ED
	e. < 100	e. CGM / CFO
8.	Settlement of disputed claims (Amount in Rs. lakh)	
	a. ≥ 1000	a. Board
	$b. \ge 500 < 1000$	b. ¹ Chairperson
	$c. \ge 200 < 500$	c. CoED
	d. ≥ 100<200	d. ED
	. 100	COMORO
	e. < 100	e. CGM/CFO
9.	Approval for agreements on behalf of SEBI:	
	a. For consideration \geq Rs. 1 crore	WTM
	b. For consideration < Rs. 1 crore	ED
	c. Any consideration but coupled with policy matters	WTM
10.	Signing of agreements on behalf of SEBI after approval	DGM
	of terms of agreement by competent authority	
11.	Procurement of goods, services, consumables,	As per delegation of
	equipments, etc.	financial powers
¹⁵² [12.	a. Approval for return of amounts in terms of	a. DGM
	orders/directions of SEBI/Courts/Tribunals or in cases	
	where the SEBI order is not upheld by the Court/Tribunal	

$c. \ge 1,00,000 < 2,00,000$	c. AGM
$d. \ge 1,00,000$	d. AM

¹⁵² Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

Sl. No	Nature of Delegation	Delegatee
	b. Release of amounts after approval for return of amounts in terms of orders/directions of SEBI/Courts/Tribunals or in cases where the SEBI order is not upheld by the Court/Tribunal	b. AMJ

Note:

- (1) Wherever the approval of Board, ¹Chairperson or WTM is required, their approval would be sought only on recommendation of CoED.
- (2) ¹⁵³ [Committee of DCs shall have 3 DCs where all 3 DCs should be from different departments or divisions, only one DC being from the dealing division or department.]
 - Provided that for processing the payment of fees to Advocates, the ¹⁵⁴[Empanelment Committee] shall always be deemed to be consisting of all the Division Chiefs of LAD/EFD/RRD.
- (3) ¹⁵⁵ [All proposals between 5 to 15 lakhs have to be recommended by the Committee of DCs before being put up to HOD (CGM) / ED.]
- (4) Quorum of COED: The Quorum of COED shall be either 50% of the total EDs (Excluding Chief Vigilance Officer) or four Executive Directors, whichever is less.
- (5) Release of the payment to outsider which is part of the payment approved for the particular work/contract shall be as per Sr. No 2 of Part B, Chapter No I Delegation of financial Powers.
- (6) ¹⁵⁶ [Any payment, refund instruction to the respective officers in T & A should be sent by the appropriate authority as per the Delegation of the Financial Powers for release of payment.]

¹⁵³ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Committee of DCs shall consist of at least one DC of FMD, one DC of the dealing division and any other DC of the Department / GSD."

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020. Before substitution the words were, "CDC".

¹⁵⁵ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "All proposals more than Rs. 5 lacs have to be recommended by the Committee of DCs before being put up to HOD (CGM) / ED."

Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Any payment, refund instruction to T & A should be sent by the appropriate authority as per the Delegation of the Financial Powers."

ABBREVIATIONS:

AA : Appellate Authority

AGM : Assistant General Manager

AIF : Alternative Investment Fund

AM : Assistant Manager

AMC : Asset Management Company

AO : Adjudicating Officer

C&AG : Comptroller & Auditor General of India

CAPIO : Central Assistant Public Information Officer

CC : Clearing Corporation

CDC : Committee of Division Chiefs

CEO : Chief Executive Officer

CFD : Corporate Finance Department

CFI : Consolidated Fund of India

CFO : Chief Finance Officer

CGM : Chief General Manager

CIC : Central Information Commission

CIMC : Collective Investment Management Company

CIS : Collective Investment Scheme

CL : Casual Leave

CMD : Compliance and Monitoring Division

COED : Committee of Executive Directors

COT : Commodity Trainer

CPIO : Central Public Information Officer

DA : Dearness allowance

DC : Division Chief

DCR : Division of Corporate Restructuring

DDP : Designated Depository Participant

DGM : Deputy General Manager

DIL : Division of Issue and Listing

DOF : Division of Funds

DSE : Designated Stock Exchange

ED : Executive Director

EFD : Enforcement Department

FBT : Fringe Benefit Tax

FMD : Facilities Management Division

FPI : Foreign Portfolio Investor

GM : General Manager

Govt. : Government

GSD : General Services Department

HO: Head Office

HPAC : High Powered Advisory Committee

HRD : Human Resource Development

IC : Internal Committee

IEPF : Investor Education and Protection Fund

IMD : Investment Management Department

InvIT : Infrastructure Investment Trust

IOSCO : International Organization of Securities Commissions

IPEF : Investor Protection and Education Fund

ITD : Information Technology Department

KYC : Know Your Client

LAD : Legal Affairs Department

LC : Library Committee

LO : Local Office

LODR : Listing Obligations and Disclosure Requirements

MF : Mutual Fund

MII : Market Infrastructure Institution

MMOU : Multilateral Memorandum of Understanding

MOU : Memorandum of Understanding

NOC : No Objection Certificate

OD: Operations Department

OL : Ordinary Leave

PID : Public Interest Director

QIP : Qualified Institutional Placement

RBI : Reserve Bank of India

RCO : Recovery Officer

REIT : Real Estate Investment Trust

RD : Regional Director

RO: Regional Office

RRD : Recovery and Refund Department

RTI : Right to Information

SAT : Securities Appellate Tribunal

SCRA : Securities Contracts (Regulation) Act, 1956

SCRR : Securities Contracts (Regulation) Rules, 1957

SECC : Stock Exchanges and Clearing Corporations

SEBI : Securities and Exchange Board of India

SE : Stock Exchange

SL : Sick Leave / Special Leave

SRO : Self Regulatory Organization

T&A : Treasury and Account Division

TDS : Tax Deducted at Source

WRR : Winding up and Repayment Report

WTM : Whole Time Member